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HIGH COURT OF TRIPURA AGARTALA

ANNUAL REPORT 2025-26

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2025-26

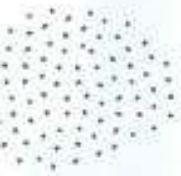
For the period from April, 2025 to March, 2026



HIGH COURT OF TRIPURA

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JUSTICE M.S. RAMACHANDRA RAO
CHIEF JUSTICE



HIGH COURT OF TRIPURA
Agartala, Ph: 0381-2413514(O)

MESSAGE

The Annual Report of any institution serves as an important instrument of its transparency and accountability. Publication of the Annual Report provides a comprehensive account of the functioning, progress and initiatives of the institution over the preceding year. The Annual Report of the High Court of Tripura, therefore, chronicles not only the works accomplished during the period under review, but also reflects the continuing evolution of this institution as a steadfast guardian of constitutional values and the rule of law.

Administration of justice is the foundational pillar upon which public confidence in democratic governance rests. Over the past year, the High Court of Tripura has remained resolute in its mission to ensure that justice is delivered with fairness, efficiency and sensitivity to all who sought its protection. Through the collective wisdom of the Bench, the unwavering support of the Bar, and the dedication of the officers and staff of the Registry, this institution has continued to function with diligence and integrity.

The contemporary judicial landscape demands constant adaptation to emerging challenges and opportunities. Recognizing this imperative, the High Court of Tripura has undertaken sustained efforts to strengthen institutional capacity, enhance procedural efficiency and integrate technological advancements into its functioning.

Equally significant has been the continued emphasis on promoting legal awareness, strengthening alternative dispute resolution mechanisms, and advancing judicial education. At this juncture, the Tripura State Legal Services Authority has continued its commendable work in expanding access to justice, particularly for the marginalized and vulnerable sections of society, through legal aid, awareness programmes and mediation initiatives. Likewise, the Tripura Judicial Academy has played a vital role in fostering judicial education and capacity-building, thereby contributing to the continued strengthening of judicial competence and institutional integrity.

Res.: Chief Justice Bungalow, New Capital Complex, Agartala-799006, West Tripura.

JUSTICE M.S. RAMACHANDRA RAO
CHIEF JUSTICE



HIGH COURT OF TRIPURA
Agartala, Ph: 0381-2413514(O)

While acknowledging the progress achieved, we remain conscious of the continuing responsibility of strengthening public trust and upholding the highest standards of judicial conduct and institutional excellence. Therefore, while presenting this Annual Report, we renew our commitment to the ideals enshrined in the Constitution and reaffirm our resolve to ensure that this High Court continues to serve as a beacon of justice.

I convey my best wishes to all those associated with the preparation of this Report.

M.S. Ramachandra Rao

(Hon'ble The Chief Justice)
High Court of Tripura

Res.: Chief Justice Bungalow, New Capital Complex, Agartala-799006, West Tripura.

PROFILE OF HON'BLE JUDGES



HON'BLE MR. JUSTICE M.S. RAMACHANDRA RAO

Hon'ble Chief Justice, High Court of Tripura

His Lordship was born on 07.08.1966 at Hyderabad. Studied B.Sc.(Hons.)(Mathematics) from Bhavans New Science College, Osmania University. Stood first in the University in B.Sc.(Hons.) (Mathematics) course. Passed LL.B. from University College of Law, Osmania University, Hyderabad in 1989 and was awarded CVSS Acharyulu Gold Medal by Osmania University for securing highest marks in the final year LL.B. Enrolled as an Advocate on 07-09-1989. Secured LL.M. from the University of Cambridge U.K. in 1991.

His Lordship was elevated as Addl. Judge of the High Court of Andhra Pradesh on 29-06-2012. Appointed as Judge of High Court of Andhra Pradesh and assumed charge as such on 04-12-2013. His Lordship was administered the oath of office of the Chief Justice of High Court of Himachal Pradesh on 30th May, 2023.

His Lordship took oath as the Hon'ble Chief Justice of the High Court of Tripura on 22-07-2025.



HON'BLE JUSTICE DR. T. AMARNATH GOUD

Hon'ble Judge, High Court of Tripura

His Lordship was elevated as Judge of High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh on 21-09-2017. During his tenure of 4 years in Telangana High Court, His Lordship disposed off 87,957 cases.

His Lordship took oath as Judge, High Court of Tripura on 28-10-2021. His Lordship has also been serving as the Executive Chairman of Tripura State Legal Services Authority from 30-06-2022 to till date. His Lordship also worked as the Chairman of the High Court Legal Services Committee from 05-01-2022 to 01-08-2022.

His Lordship officiated as the Chief Justice (Acting) of the High Court of Tripura from 11-11-2022 to 15-02-2023, from 23-02-2023 to 16-04-2023 and again from 17-07-2025 to 22-07-2025. During his tenure as the Chief Justice (Acting), several path-breaking judicial and administrative initiatives were introduced and implemented.

His Lordship was honoured by the International Wonder Book of Records for exceptional achievement in judicial excellence. The citation acknowledged His Lordship's extraordinary accomplishment of adjudicating 91,157 individual cases across the High Courts at Hyderabad and Tripura between 2017 and 2024, maintaining an impressive average of 109 disposal per day.

In recognition of his significant contributions to the field of law, his unwavering commitment to the principles of justice and his distinguished service

to society, His Lordship was conferred Honorary Doctorate, the degree of Doctor of Letters (Honoris Causa) during the Convocation of Maharaja Bir Bikram University Tripura, Agartala, held on 29-05-2025.

As the Chairman, Board of Governors, Tripura Judicial Academy, His Lordship conducted several seminars and awareness programs and inaugurated the Hostel Building.

His Lordship hails from a family with a strong philanthropic legacy. His grandfather, Late T. Anjaiah Goud, owner of Paradise Theatre in Secunderabad, made several public contributions, including donating land for a burial ground at Kavadiguda, behind Hotel Marriott, Hyderabad, and gifting a Panchaloha statue of Mahatma Gandhi at M.G. Road, Secunderabad which was unveiled by the then Prime Minister of India Pandit Jawaharlal Nehru in 1951.



HON'BLE MR. JUSTICE S. DATTA PURKAYASTHA

Hon'ble Judge, High Court of Tripura

Born on 12.02.1970. His Lordship joined Higher Judicial Service in the year 2011 as a direct recruit from the Bar. His Lordship's father Late Sakti Prasad Datta Purkayastha was a renowned lawyer of Tripura. His Lordship's Grandfather Late Gopendra Chandra Datta Purkayastha was also an Advocate.

His Lordship worked in different Districts as Addl. District and Sessions Judge and District and Sessions Judge. His Lordship also worked as Registrar (Judicial), High Court of Tripura, Registrar (Vigilance), High Court of Tripura, Member Secretary, Tripura State Legal Services Authority (TSLSA) and as Director, Tripura Judicial Academy. His Lordship also worked as the first Registrar of the National Law University, Tripura. His Lordship was appointed in the Selection Grade of Tripura Judicial Service Grade-I in the year 2016 and His Lordship was subsequently appointed in the Super Time Scale of Tripura Judicial Service Grade-I in the year 2020.

His Lordship took oath as Judge, High Court of Tripura on 26-10-2023.

His Lordship is also serving as the Chairman, High Court Legal Services Committee from 25-03-2025 to till date. His Lordship is also the Judge-in-charge, Judicial Education and Training, High Court of Tripura from 26-03-2025 to till date.



HON'BLE MR. JUSTICE BISWAJIT PALIT

Hon'ble Judge, High Court of Tripura

Born on 05.05.1969 at Kailashahar, Tripura. His Lordship's father Late Birendra Palit was a renowned lawyer of Kailashahar Bar Association. His Lordship joined Tripura Judicial Service on 01-11-2001. His Lordship worked in 7 out of total 8 Judicial Districts in Tripura in various capacities including Civil Judge (Jr. Divn.), Judicial Magistrate 1st Class, Sub-Divisional Judicial Magistrate (SDJM), Addl. Chief Judicial Magistrate, Principal Magistrate, Juvenile Justice Board, Chief Judicial Magistrate, Addl. District and Sessions Judge and District and Sessions Judge. His Lordship also worked as Member Secretary, Tripura State Legal Services Authority (TSLSA), Secretary, Tripura Legislative Assembly and LR & Secretary, Law, Government of Tripura. His Lordship joined in the Selection Grade of Tripura Judicial Service on 01-02-2021.

His Lordship took oath as Additional Judge, High Court of Tripura on 26-10-2023.

His Lordship took oath as Permanent Judge, High Court of Tripura on 26-09-2025.

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HIGH COURT OF TRIPURA COURT ADMINISTRATION

The High Court of Tripura was established on 23rd March, 2013 in terms of Section 28-A(c) of the North Eastern Areas (Reorganization) Act, 1971 as amended in 2012 by the North Eastern Areas (Reorganization) and Other Related Laws (Amendment) Act, 2012 which came into force on 23.03.2013. Prior to its establishment, the State of Tripura was under the jurisdiction of the Gauhati High Court and the Gauhati High Court had a permanent bench at Agartala.

The administrative powers for determining the structure of the Registry including recruitment of officers and staff members of the High Court exclusively vest in Hon'ble the Chief Justice of the High Court under Article 229 of the Constitution of India. Hon'ble the Chief Justice, in exercise of his powers conferred under Article 229 of the Constitution, has framed 'The High Court of Tripura Services (Appointment, Conditions of Service & Conduct) Rules, 2014' to regulate the appointment and conditions of service of the Officers and staff members of the Registry of the High Court.

The Registrar General is the senior most administrative officer of the High Court. The post is filled up by a Judicial Officer of the rank & status of District & Sessions Judge. There are three posts of Registrar namely Registrar (Vigilance & Rule), Registrar (Judicial) and Registrar (Administration, Planning & Management). The posts of Registrars other than the post of Registrar (Administration, Planning & Management) are always filled up by Judicial Officers from the cadre of District Judge and the post of Registrar (Administration and Planning & Management) is filled up by promotion from the post of Joint Registrar failing which by a Judicial Officer of the cadre of the District Judge.

Apart from the Registrars, there are one Joint Registrar, five Deputy Registrars, eight Assistant Registrars and other Officers & staff members of various ranks to assist the Registrar General in running the Registry of the High Court. The Registrar General and the Officers upto the rank of Deputy Registrars are assigned the work of specific branches of the Registry in accordance with the High Court of Tripura Rules, 2023.

There are total 383 posts in the establishment of the High Court which includes 76 Gazetted officers, 177 Non-Gazetted staff members and 130 Non-clerical staff members.

For a disciplined, systematic and efficient functioning, the Registry of the High Court has been divided into 20 sections/units for dealing with matters pertaining to Receipt & Dispatch, Protocol, Cause List, Commissioner of Affidavit, Filing and Stamp Reporting, Criminal matters, Regular First Appeal (RFA), Regular Second Appeal (RSA) & Civil Revision Petition (CRP), Writ Petition & Writ Appeal, Paper Book, Library, Computer, Accounts, Establishment, Cash, Store, Copying, Court Officer's section, Vigilance & Statement and Record Room etc.

There is a full-fledged computer section in the High Court which is implementing the eCourts Project across the State. The Judgments and Orders of the High Court and those of the District Courts of Tripura are being daily uploaded in the National Judicial Data Grid. The Judgments and orders of the High Court are also being uploaded on its own web portal.

eSewa Kendra of the High Court functions during the working hours of the Registry to provide necessary assistance and dedicated service to the visitors, litigants and lawyers. There is a medical unit consisting of Medical Officers and supporting staff in the High Court premises to provide emergency medical facilities to the visitors, litigants, lawyers and Officers and staff members of the High Court.



The Registrar General along with other Officers and staff members of the Registry of the High Court of Tripura

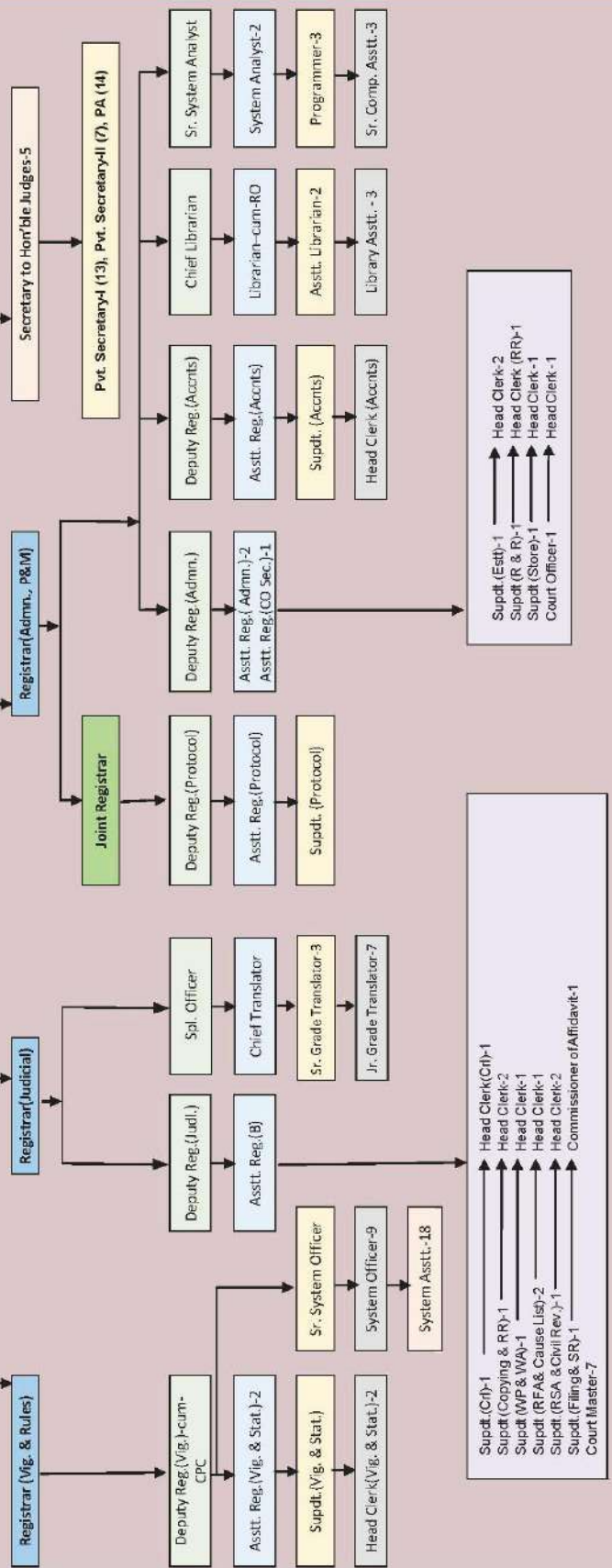


The Organisational Setup of the Registry

HON'BLE THE CHIEF JUSTICE

REGISTRAR GENERAL

Principal Secretary to Hon'ble CJ



Sr.AA - 17, Bench Asst. - 2, Jr.AA - 41, Restorer- 6, Driver-28, Record Arranger-3, Treasury Sarkar-1, Sr. Photocopier Operator-4
 Photocopier Operator-2, Jamadar-7, Duffry-2, Cook-8, Peon/Orderly-64, Mail-10, Cleaning Asst.-6, Day/Night Guard-10, Electrician-1, Plumber-1, DRW/Contingent-14, Cook (Cont.)-2

**SANCTIONED STRENGTH, WORKING STRENGTH & VACANCY
POSITION OF THE OFFICERS & STAFF OF THE HIGH COURT OF
TRIPURA, AGARTALA AS ON 28.02.2026**

Group	Sanctioned strength	Working strength	Vacant
Group-A Gazetted	44	40	04
Group-B Gazetted	32	30	02
Total Gazetted Officers	76	70	6
Group-B Non-Gazetted	26	20	06
Group-C	151	122	29
Total Non-Gazetted staff	177	142	35
Group-D	111	104	07
DRW	14	02	12
Cook (Contingent)	02	00	02
Cook (Co-terminus)	01	01	00
Cleaning Assistant (Co-terminus)	02	00	02
Total Non-Clerical Staff	130	107	23
Grand Total	383	319	64

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STRENGTH OF JUDGES IN THE HIGH COURT OF TRIPURA AND IN THE DISTRICT JUDICIARY

HIGH COURT OF TRIPURA

Approved Judge Strength: 05 [Pmt.: 04 & Addl.: 01]
(List of Judges arranged according to date of initial appointment)
As on 28.02.2026

Sl. No.	Name of the Judge S/Shri Justice	Source	Date of Appointment as Addl. Judge	Date of Appointment as Pmt. Judge	Date of retirement	Remarks
1.	M.S. RAMACHANDRA RAO	Bar	29/06/2012	04/12/2013	06/08/2028	CJ w.e.f. 22.07.2025 [PHC: Telangana]
2.	TODUPUNURI AMARNATH GOUD	Bar	-	21/09/2017	28/02/2027	Joined w.e.f. 28.10.2021 (PHC: Telangana)
3.	SABYASACHI DATTA PURKAYASTHA	Service	-	26/10/2023	11/02/2032	-
4.	BISWAJIT PALIT	Service	26/10/2023	26/09/2025	04/05/2031	-

DISTRICT JUDICIARY OF TRIPURA

As on 28.02.2026

Grade	Sanctioned Strength	Working Strength	Vacancies
Grade - I	40	37	03
Grade - II	40	39	01
Grade - III	53	43	10
Total	133	119	14

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INSTITUTION, DISPOSAL & PENDENCY OF CASES IN THE HIGH COURT

**Statement showing the Institution, Disposal & Pendency of cases
w.e.f. 01.01.2025 to 31.12.2025**

Sl. No.	Category of Cases	Opening Balance as on 01.01.2025	Institution From 01.01.2025 to 31.12.2025	Disposal From 01.01.2025 to 31.12.2025	Pendency As on 31.12.2025
CIVIL CASES					
1	RFA	20	21	13	28
2	MFA	2	1	1	2
3	MFA (FA)	1	2	3	0
4	MFA (EC)	1	9	4	6
5	FAO	0	9	5	4
6	ARB. P	4	16	16	4
7	ARB. A	2	2	1	3
8	MAT APP.	25	27	38	14
9	FA	1	5	4	2
10	MAC APP.	107	139	118	128
11	ITA	1	0	1	0
12	CROSS OBJECTION	8	13	11	10
13	LA APP.	42	88	89	41
14	CE. Ref.	0	0	0	0
15	CRP	25	94	94	25
16	REV. PET.	10	30	33	7
17	TR.P(C)	2	38	31	9
18	CONT. CAS (C)	44	82	73	53
19	CONT. APP (C)	3	0	2	1
20	CA	0	0	0	0
21	CO.PET.	0	0	0	0
22	WP(C)	427	719	570	576
23	WA	85	121	119	87
24	WP(C)(PIL)	7	9	9	7

25	WP(C)(CAT)	0	3	1	2
26	WP(C) (HC)	1	6	4	3
27	Suo Moto WP(C)	0	1	0	1
28	RSA	49	48	27	70
29	SAO	1	1	2	0
30	CENTRAL EX. APP.	1	2	2	1
31	TEST CAS.	0	0	0	0
32	EL.PETN.	0	0	0	0
33	MFA (CUSTOMS ACT)	0	2	2	0
34	COMMERCIAL APP.	6	4	6	4
TOTAL		875	1492	1279	1088
CIVIL MISC.CASES					
35	C.M.APPL.	0	0	0	0
36	CAVEAT	0	4	4	0
TOTAL		0	4	4	0
CRIMINAL CASES					
37	CRL.A(J)	80	91	72	99
38	CRL.A	23	58	23	58
39	CRL.REV.PET.	19	74	42	51
40	CRL.PETN.	9	72	43	38
41	CRL.L.P.	11	42	27	26
42	CRL.REF.	0	0	0	0
43	CRL.(D) REF.	0	0	0	0
44	TR.P(CRL.)	0	5	3	2
45	WP(CRL.)	3	10	11	2
46	CONT.CAS (CRL.)	0	0	0	0
47	Cr. M. App.	0	1	0	1
48	AB	2	93	90	5
49	BA	16	143	147	12
TOTAL		163	589	458	294
CRIMINAL MISC.CASES					
50	CRL.M.APPL	0	0	0	0
TOTAL		0	0	0	0
GRAND TOTAL		1038	2085	1741	1382

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INSTITUTION, DISPOSAL & PENDENCY OF CASES IN THE DISTRICT JUDICIARY

Consolidated Statement Showing Opening Balance, Institution, Disposal and Pendency in the District Courts and Family Courts of Tripura.

Sl. No.	Name of the District	2025 (w.e.f. 01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	West Tripura District, Agartala	15622	37190	34044	18768
2	Gomati District, Udaipur	4120	14431	15318	3233
3	South Tripura District, Belonia	3210	14289	11313	6186
4	Unakoti District, Kailashahar	2887	8971	7907	3951
5	North Tripura District, Dharmanagar	3433	15096	14866	3663
6	Sepahijala District, Sonamura	4232	15876	13936	6172
7	Khowai District, Khowai	3566	7922	6735	4753
8	Dhalai District, Ambassa	2383	9804	8788	3399
Grand Total		39453	123579	112907	50125

Sl. No.	Name of the District	2025 (w.e.f. 01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	Family Court, Agartala, West Tripura District	1719	1688	1616	1791
2	Family Court, Udaipur, Gomati District	360	474	450	384
3	Family Court, Kailashahar, Unakoti District	610	522	507	625
4	Family Court, Ambassa, Dhalai District	38	69	64	43
5	Family Court, Khowai, Khowai District	159	155	202	112
6	Family Court, Sonamura, Sepahijala District	161	231	264	128
7	Family Court, Dharmanagar, North Tripura District	342	278	338	282
8	Family Court, Belonia, South Tripura District	256	271	250	277
Grand Total		3645	3688	3691	3642

**DISTRICT-WISE, CATEGORY-WISE & YEAR-WISE STATEMENT
(COMPILED) SHOWING OPENING BALANCE, INSTITUTION, DISPOSAL
AND PENDENCY IN THE DISTRICT COURTS OF TRIPURA**

WEST TRIPURA DISTRICT, AGARTALA					
Sl. No.	Category of Cases	2025 (w.e.f. 01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	Title Suits	1550	567	409	1708
2	Money Suits	374	107	193	288
3	RCC Cases	84	21	12	93
4	Misc (J) Cases	1033	832	674	1191
5	Title Execution Cases	129	39	68	100
6	Money Execution Cases	313	66	125	254
7	Title Appeals	65	27	22	70
8	Money Appeals	6	2	1	7
9	RCC Appeals	1	0	1	0
10	RCC Revision Cases	0	0	0	0
11	Misc Civil Appeals	24	14	10	28
12	Claim Cases u/s 166 MV Act	1325	293	241	1377
13	Indian Successions Act/Succession/G & W Act Cases	25	28	29	24
14	Guardianship Cases	33	18	23	28
15	Misc. Cases (Probate)	34	14	12	36
16	Title Suits (Probate)	11	5	0	16
17	Title Suits (Matrimonial)	0	0	0	0
18	Appointment of Reciever/Guardian	0	0	0	0
19	Other Family Court matters	1	0	0	1
20	Reference under LA Act	102	95	33	164
21	Reference under ID Act	17	3	0	20
22	Interlocutory matter under ID Act	0	0	0	0
23	Wakf matters	0	0	0	0
24	Departmental Enquiry	0	0	0	0

25	Arbitration (Execution) matters	6	11	0	17
26	Other contested Civil Cases not covered above	146	105	49	202
SUB-TOTAL (A)		5279	2247	1902	5624
1	Session Cases:I	312	105	45	372
2	Session Cases:II	220	79	52	247
3	Criminal Appeals	45	23	23	45
4	Criminal Revisions	38	32	29	41
5	NDPS Act Cases	684	225	67	842
6	Cases under the protection of Children from Sexual Offences Act, 2012 triable by Special Judge	88	67	54	101
7	Other cases under Special Act tried by Sessions Courts	18	4	0	22
8	Warrant Procedure IPC Cases	2973	345	458	2860
9	Warrant Procedure cases under other Acts not included in this list	19	45	12	52
10	Summons Procedure IPC Cases	1752	167	364	1555
11	Summons Procedure Cases Under Other Acts not included in this list	143	353	312	184
12	Summary Trial Cases under IPC	0	0	0	0
13	Summary Trial Cases under other Acts not included in this list	0	0	0	0
14	PF Act / FS & S Act Cases	0	0	0	0
15	Electricity Act Cases	1	0	1	0
16	Essential Commodity Act Cases	46	0	15	31
17	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	0	0	0	0
18	Domestic Violence Act Cases	350	173	173	350
19	NI Act Cases	1451	498	360	1589
20	MV Act Cases/ Traffic Challan Cases	826	2656	688	2794
21	Excise Act Cases	152	26	14	164
22	Juvenile Act Cases	0	0	0	0
23	Forest Act Cases	4	0	0	4
24	Wild life Cases	6	1	2	5
25	Labour Act Cases	12	0	8	4

26	Weights & Measures Act Cases	1	0	0	1
27	Foreigners Act Cases/ IM(D)T Act	3	0	0	3
28	Cases under Passport Act and Rules made there under	65	38	12	91
29	Cinematography/Copy Right Act Cases	0	0	0	0
30	Prevention of Cruelty to Animal Act Cases	3	1	0	4
31	Gambling Act Cases	21	11	5	27
32	Tripura Police Act Cases	117	1042	536	623
33	Tripura Shop & Establishment Act Cases	7	0	1	6
34	Cases of Atrocities on SC/ST	6	6	0	12
35	Prevention of Corruption(PC) Act Cases	10	0	0	10
36	Consumer Protection (CP) Act Cases	0	0	0	0
37	Arms Act Cases	19	6	7	18
38	Information of Technology (IT) Act Cases	2	3	1	4
39	Cases invested by CBI and tried by Special Judicial Magistrates	28	17	3	42
40	Enquiry held as per order of the Hon'ble SC/HC	0	0	0	0
41	Order on final reports	0	203	203	0
42	Confessional Statements u/s. 164(1) Cr.P.C/TI Parade	0	0	0	0
43	Cases settled through Mediation	0	0	0	0
44	Cases disposed of in Lok Adalats/Holiday Courts:				
	(a) MAC Cases;	0	23	23	0
	(b) Matrimonial Matters; and	0	0	0	0
	(c) Other Cases	0	20241	20241	0
45	Bail Applications u/s 438 & 439 of Cr. P.C	1	245	244	2
46	Other Bail Applications	0	7391	7391	0
47	Other Misc Cases not covered above	492	519	494	517
48	Other Criminal Cases not covered above	380	355	272	463
49	Cases Tried by the Juvenile Justice Board	48	43	32	59
SUB-TOTAL (B)		10343	34943	32142	13144
GRAND TOTAL (A+B)		15622	37190	34044	18768

GOMATI DISTRICT, UDAIPUR

Sl. No.	Category of Cases	2025 (w.e.f. 01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	Title Suits	325	150	126	349
2	Money Suits	34	17	16	35
3	RCC Cases	0	0	0	0
4	Misc (J) Cases	121	182	196	107
5	Title Execution Cases	57	29	26	60
6	Money Execution Cases	40	26	34	32
7	Title Appeals	29	21	13	37
8	Money Appeals	0	0	0	0
9	RCC Appeals	0	0	0	0
10	RCC Revision Cases	0	0	0	0
11	Misc Civil Appeals	8	3	4	7
12	Claim Cases u/s 166 MV Act	189	35	58	166
13	Indian Successions Act/Succession/G & W Act Cases	6	2	5	3
14	Guardianship Cases	10	14	9	15
15	Misc. Cases (Probate)	1	1	0	2
16	Title Suits (Probate)	0	0	0	0
17	Title Suits (Matrimonial)	15	27	19	23
18	Appointment of Reciever/Guardian	0	1	0	1
19	Other Family Court matters	0	0	0	0
20	Reference under LA Act	4	9	4	9
21	Reference under ID Act	0	0	0	0
22	Interlocutory matter under ID Act	0	0	0	0
23	Wakf matters	0	0	0	0
24	Departmental Enquiry	0	0	0	0
25	Arbitration (Execution) matters	0	0	0	0
26	Other contested Civil Cases not covered above	43	86	63	66
SUB-TOTAL (A)		882	603	573	912
1	Session Cases:I	105	26	36	95

2	Session Cases:II	78	22	27	73
3	Criminal Appeals	21	32	20	33
4	Criminal Revisions	12	17	17	12
5	NDPS Act Cases	96	16	8	104
6	Cases under the protection of Children from Sexual Offences Act, 2012 triable by Special Judge	43	26	15	54
7	Other cases under Special Act tried by Sessions Courts	16	2	1	17
8	Warrant Procedure IPC Cases	365	221	178	408
9	Warrant Procedure cases under other Acts not included in this list	0	0	0	0
10	Summons Procedure IPC Cases	228	60	102	186
11	Summons Procedure Cases Under Other Acts not included in this list	0	0	0	0
12	Summary Trial Cases under IPC	0	0	0	0
13	Summary Trial Cases under other Acts not included in this list	0	0	0	0
14	PF Act / FS & S Act Cases	0	0	0	0
15	Electricity Act Cases	0	0	0	0
16	Essential Commodity Act Cases	0	0	0	0
17	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	42	27	25	44
18	Domestic Violence Act Cases	92	67	65	94
19	NI Act Cases	209	120	74	255
20	MV Act Cases/ Traffic Challan Cases	1254	930	1749	435
21	Excise Act Cases	65	76	109	32
22	Juvenile Act Cases	0	0	0	0
23	Forest Act Cases	9	6	11	4
24	Wild life Cases	0	0	0	0
25	Labour Act Cases	2	0	0	2
26	Weights & Measures Act Cases	0	0	0	0
27	Foreigners Act Cases/ IM(D)T Act	0	0	0	0
28	Cases under Passport Act and Rules made there under	3	1	2	2
29	Cinematography/Copy Right Act Cases	0	0	0	0
30	Prevention of Cruelty to Animal Act Cases	0	0	0	0
31	Gambling Act Cases	37	139	161	15
32	Tripura Police Act Cases	396	1354	1428	322

33	Tripura Shop & Establishment Act Cases	0	0	0	0
34	Cases of Atrocities on SC/ST	0	1	0	1
35	Prevention of Corruption(PC)Act Cases	2	0	0	2
36	Consumer Protection (CP) Act Cases	31	23	26	28
37	Arms Act Cases	0	0	0	0
38	Information of Technology (IT) Act Cases	0	0	0	0
39	Cases invested by CBI and tried by Special Judicial Magistrates	0	0	0	0
40	Enquiry held as per order of the Hon'ble SC/HC	0	0	0	0
41	Order on final reports	0	76	76	0
42	Confessional Statements u/s. 164(1) Cr.P.C/TI Parade	0	0	0	0
43	Cases settled through Mediation	0	0	0	0
44	Cases disposed of Lok Adalat in Lok Adalats/Holiday Courts:	0	0	0	0
	(a) MAC Cases;	0	3	3	0
	(b) Matrimonial Matters; and	0	0	0	0
	c) Other Cases	0	9239	9239	0
45	Bail Applications u/s 438 &439 of Cr. P.C	0	37	37	0
46	Other Bail Applications	0	1201	1201	0
47	Other Misc Cases not covered above	32	44	32	44
48	Other Criminal Cases not covered above	74	44	80	38
49	Cases Tried by the Juvenile Justice Board	26	18	23	21
SUB-TOTAL (B)		3238	13828	14745	2321
GRAND TOTAL (A+B)		4120	14431	15318	3233

SOUTH TRIPURA DISTRICT, BELONIA

Sl. No.	Category of Cases	2025 (w.e.f. 01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	Title Suits	265	141	122	284
2	Money Suits	13	8	8	13
3	RCC Cases	0	0	0	0
4	Misc (J) Cases	86	97	125	58
5	Title Execution Cases	122	93	80	135
6	Money Execution Cases	6	4	3	7
7	Title Appeals	27	20	16	31
8	Money Appeals	1	0	1	0
9	RCC Appeals	0	0	0	0
11	RCC Revision Cases	0	0	0	0
12	Misc Civil Appeals	2	0	1	1
13	Claim Cases u/s 166 MV Act	112	59	54	117
14	Indian Successions Act/Succession/G & W Act Cases	1	4	4	1
15	Guardianship Cases	2	4	6	0
16	Misc. Cases (Probate)	0	0	0	0
17	Title Suits (Probate)	1	0	0	1
18	Title Suits (Matrimonial)	10	39	15	34
19	Appointment of Reciever/Guardian	0	0	0	0
20	Other Family Court matters	0	0	0	0
21	Reference under LA Act	24	51	14	61
22	Reference under ID Act	0	0	0	0
23	Interlocutory matter under ID Act	0	0	0	0
24	Wakf matters	0	0	0	0
25	Departmental Enquiry	0	0	0	0
26	Arbitration (Execution) matters	1	2	2	1
27	Other contested Civil Cases not covered above	55	58	64	49

SUB-TOTAL (A)		728	580	515	793
1	Session Cases:I	97	31	62	66
2	Session Cases:II	24	34	20	38
3	Criminal Appeals	25	24	20	29
4	Criminal Revisions	7	8	10	5
5	NDPS Act Cases	80	26	44	62
6	Cases under the protection of Children from Sexual Offences Act, 2012 triable by Special Judge	33	27	32	28
7	Other cases under Special Act tried by Sessions Courts	3	4	1	6
8	Warrant Procedure IPC Cases	346	120	231	235
9	Warrant Procedure cases under other Acts not included in this list	0	0	0	0
10	Summons Procedure IPC Cases	242	77	204	115
11	Summons Procedure Cases Under Other Acts not included in this list	0	0	0	0
12	Summary Trial Cases under IPC	0	0	0	0
13	Summary Trial Cases under other Acts not included in this list	0	0	0	0
14	PF Act / FS & S Act Cases	0	0	0	0
15	Electricity Act Cases	0	0	0	0
16	Essential Commodity Act Cases	1	0	1	0
17	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	31	27	21	37
18	Domestic Violence Act Cases	35	53	34	54
19	NI Act Cases	84	43	41	86
20	MV Act Cases/ Traffic Challan Cases	857	3309	1305	2861
21	Excise Act Cases	67	140	56	151
22	Juvenile Act Cases	16	17	16	17
23	Forest Act Cases	12	5	6	11
24	Wild life Cases	0	0	0	0
25	Labour Act Cases	0	0	0	0
26	Weights & Measures Act Cases	0	0	0	0
27	Foreigners Act Cases/ IM(D)T Act	1	0	0	1

28	Cases under Passport Act and Rules made there under	3	11	12	2
29	Cinematography/Copy Right Act Cases	0	0	0	0
30	Prevention of Cruelty to Animal Act Cases	0	0	0	0
31	Gambling Act Cases	30	155	128	57
32	Tripura Police Act Cases	457	2058	1026	1489
33	Tripura Shop & Establishment Act Cases	0	0	0	0
34	Cases of Atrocities on SC/ST	0	1	0	1
35	Prevention of Corruption (PC) Act Cases	3	0	0	3
36	Consumer Protection (CP) Act Cases	0	0	0	0
37	Arms Act Cases	2	0	0	2
38	Information of Technology (IT) Act Cases	0	0	0	0
39	Cases invested by CBI and tried by Special Judicial Magistrates	0	0	0	0
40	Enquiry held as per order of the Hon'ble SC/HC	0	0	0	0
41	Order on final reports	0	84	84	0
42	Confessional Statements u/s. 164(1) Cr.P.C/TI Parade	0	0	0	0
43	Cases settled through Mediation	0	0	0	0
44	Cases disposed of in Lok Adalats/Holiday Courts:				
	(a) MAC Cases;	0	0	0	0
	(b) Matrimonial Matters; and	0	0	0	0
	(c) Other Cases	0	6113	6113	0
45	Bail Applications u/s 438 & 439 of Cr. P.C	0	19	19	0
46	Other Bail Applications	0	1151	1151	0
47	Other Misc Cases not covered above	17	120	123	14
48	Other Criminal Cases not covered above	9	52	38	23
49	Cases Tried by the Juvenile Justice Board	0	0	0	0
SUB-TOTAL (B)		2482	13709	10798	5393
GRAND TOTAL (A+B)		3210	14289	11313	6186

UNAKOTI DISTRICT, KAILASHAHAR

Sl. No.	Category of Cases	2025 (w.e.f. 01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	Title Suits	553	155	158	550
2	Money Suits	26	12	7	31
3	RCC Cases	0	0	0	0
4	Misc (J) Cases	79	125	113	91
5	Title Execution Cases	55	23	23	55
6	Money Execution Cases	5	1	0	6
7	Title Appeals	21	26	17	30
8	Money Appeals	0	0	0	0
9	RCC Appeals	0	0	0	0
10	RCC Revision Cases	0	0	0	0
11	Misc Civil Appeals	4	6	8	2
12	Claim Cases u/s 166 MV Act	80	33	24	89
13	Indian Successions Act/Succession/G & W Act Cases	4	3	5	2
14	Guardianship Cases	7	5	5	7
15	Misc. Cases (Probate)	0	0	0	0
16	Title Suits (Probate)	4	5	2	7
17	Title Suits (Matrimonial)	0	1	0	1
18	Appointment of Reciever/Guardian	1	2	3	0
19	Other Family Court matters	0	0	0	0
20	Reference under LA Act	0	0	0	0
21	Reference under ID Act	0	0	0	0
22	Interlocutory matter under ID Act	0	0	0	0
23	Wakf matters	0	0	0	0
24	Departmental Enquiry	0	0	0	0
25	Arbitration (Execution) matters	0	1	0	1
26	Other contested Civil Cases not covered above	92	129	129	92
SUB-TOTAL (A)		931	527	494	964

1	Session Cases:I	67	26	40	53
2	Session Cases:II	23	20	16	27
3	Criminal Appeals	8	10	7	11
4	Criminal Revisions	2	2	4	0
5	NDPS Act Cases	58	10	16	52
6	Cases under the protection of Children from Sexual Offences Act, 2012 triable by Special Judge	27	20	19	28
7	Other cases under Special Act tried by Sessions Courts	2	2	0	4
8	Warrant Procedure IPC Cases	535	272	299	508
9	Warrant Procedure cases under other Acts not included in this list	0	0	0	0
10	Summons Procedure IPC Cases	217	48	81	184
11	Summons Procedure Cases Under Other Acts not included in this list	0	0	0	0
12	Summary Trial Cases under IPC	0	0	0	0
13	Summary Trial Cases under other Acts not included in this list	0	0	0	0
14	PF Act / FS & S Act Cases	0	0	0	0
15	Electricity Act Cases	1	0	1	0
16	Essential Commodity Act Cases	0	0	0	0
17	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	0	0	0	0
18	Domestic Violence Act Cases	68	77	71	74
19	NI Act Cases	78	47	26	99
20	MV Act Cases/ Traffic Challan Cases	629	1574	626	1577
21	Excise Act Cases	24	24	25	23
22	Juvenile Act Cases	0	0	0	0
23	Forest Act Cases	3	5	5	3
24	Wild life Cases	0	0	0	0
25	Labour Act Cases	1	5	3	3
26	Weights & Measures Act Cases	0	0	0	0
27	Foreigners Act Cases/ IM(D)T Act	0	0	0	0
28	Cases under Passport Act and Rules made there under	0	0	0	0

29	Cinematography/Copy Right Act Cases	0	0	0	0
30	Prevention of Cruelty to Animal Act Cases	0	0	0	0
31	Gambling Act Cases	10	18	11	17
32	Tripura Police Act Cases	99	236	104	231
33	Tripura Shop & Establishment Act Cases	0	0	0	0
34	Cases of Atrocities on SC/ST	1	0	0	1
35	Prevention of Corruption(PC)Act Cases	0	0	0	0
36	Consumer Protection (CP) Act Cases	50	39	29	60
37	Arms Act Cases	1	0	0	1
38	Information of Technology (IT) Act Cases	0	0	0	0
39	Cases invested by CBI and tried by Special Judicial Magistrates	0	0	0	0
40	Enquiry held as per order of the Hon'ble SC/HC	0	0	0	0
41	Order on final reports	0	45	45	0
42	Confessional Statements u/s. 164(1) Cr.P.C/TI Parade	0	0	0	0
43	Cases settled through Mediation	0	0	0	0
44	Cases disposed of in Lok Adalats/Holiday Courts:	0			0
	(a) MAC Cases;	0	0	0	0
	(b) Matrimonial Matters; and	0	0	0	0
	(c) Other Cases	0	2928	2928	0
45	Bail Applications u/s 438 &439 of Cr. P.C	0	15	15	0
46	Other Bail Applications	3	2967	2970	0
47	Other Misc Cases not covered above	14	46	43	17
48	Other Criminal Cases not covered above	35	8	29	14
49	Cases Tried by the Juvenile Justice Board	0	0	0	0
SUB-TOTAL (B)		1956	8444	7413	2987
GRAND TOTAL (A+B)		2887	8971	7907	3951

NORTH TRIPURA DISTRICT, DHARMANAGAR

Sl. No.	Category of Cases	2025 (w.e.f.01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	Title Suits	562	274	241	595
2	Money Suits	25	21	9	37
3	RCC Cases	0	0	0	0
4	Misc (J) Cases	293	456	447	302
5	Title Execution Cases	45	29	36	38
6	Money Execution Cases	9	3	5	7
7	Title Appeals	48	35	35	48
8	Money Appeals	2	2	1	3
9	RCC Appeals	0	0	0	0
10	RCC Revision Cases	0	0	0	0
11	Misc Civil Appeals	5	4	6	3
12	Claim Cases u/s 166 MV Act	211	91	61	241
13	Indian Successions Act/Succession/G & W Act Cases	7	11	9	9
14	Guardianship Cases	8	16	13	11
15	Misc. Cases (Probate)	0	3	0	3
16	Title Suits (Probate)	8	2	6	4
17	Title Suits (Matrimonial)	23	18	21	20
18	Appointment of Reciever/Guardian	0	0	0	0
19	Other Family Court matters	0	0	0	0
20	Reference under LA Act	2	3	3	2
21	Reference under ID Act	0	0	0	0
22	Interlocutory matter under ID Act	0	0	0	0
23	Wakf matters	0	0	0	0
24	Departmental Enquiry	0	0	0	0
25	Arbitration (Execution) matters	0	0	0	0
26	Other contested Civil Cases not covered above	59	68	79	48
SUB-TOTAL (A)		1307	1036	972	1371
1	Session Cases:l	146	36	38	144

2	Session Cases:II	19	21	13	27
3	Criminal Appeals	14	19	17	16
4	Criminal Revisions	8	15	20	3
5	NDPS Act Cases	323	52	48	327
6	Cases under the protection of Children from Sexual Offences Act, 2012 triable by Special Judge	29	19	16	32
7	Other cases under Special Act tried by Sessions Courts	6	0	1	5
8	Warrant Procedure IPC Cases	533	209	183	559
9	Warrant Procedure cases under other Acts not included in this list	0	0	0	0
10	Summons Procedure IPC Cases	209	62	62	209
11	Summons Procedure Cases Under Other Acts not included in this list	0	65	59	6
12	Summary Trial Cases under IPC	0	0	0	0
13	Summary Trial Cases under other Acts not included in this list	0	0	0	0
14	PF Act / FS & S Act Cases	0	0	0	0
15	Electricity Act Cases	0	0	0	0
16	Essential Commodity Act Cases	2	0	0	2
17	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	67	54	42	79
18	Domestic Violence Act Cases	154	144	113	185
19	NI Act Cases	95	43	32	106
20	MV Act Cases/ Traffic Challan Cases	204	370	386	188
21	Excise Act Cases	40	449	417	72
22	Juvenile Act Cases	37	11	17	31
23	Forest Act Cases	2	3	3	2
24	Wild Life Cases	0	0	0	0
25	Labour Act Cases	0	1	0	1
26	Weights & Measures Act Cases	0	0	0	0
27	Foreigners Act Cases/ IM(D)T Act	0	0	0	0
28	Cases under Passport Act and Rules made there under	0	0	0	0
29	Cinematography/Copy Right Act Cases	0	0	0	0

30	Prevention of Cruelty to Animal Act Cases	0	0	0	0
31	Gambling Act Cases	18	129	137	10
32	Tripura Police Act Cases	72	1976	1939	109
33	Tripura Shop & Establishment Act Cases	0	0	0	0
34	Cases of Atrocities on SC/ST	0	0	0	0
35	Prevention of Corruption(PC)Act Cases	2	1	0	3
36	Consumer Protection (CP) Act Cases	0	0	0	0
37	Arms Act Cases	0	0	0	0
38	Information of Technology (IT) Act Cases	0	0	0	0
39	Cases invested by CBI and tried by Special Judicial Magistrates	0	0	0	0
40	Enquiry held as per order of the Hon'ble SC/HC	0	0	0	0
41	Order on final reports	0	4	4	0
42	Confessional Statements u/s. 164(1) Cr.P.C/TI Parade	0	2	2	0
43	Cases settled through Mediation	0	0	0	0
44	Cases disposed of in Lok Adalats/Holiday Courts:				
	(a) MAC Cases;	0	1	1	0
	b) Matrimonial Matters; and	0	0	0	0
	c) Other Cases	0	7341	7341	0
45	Bail Applications u/s 438 &439 of Cr. P.C	2	83	84	1
46	Other Bail Applications	0	2400	2400	0
47	Other Misc Cases not covered above	17	44	44	17
48	Other Criminal Cases not covered above	127	506	475	158
49	Cases Tried by the Juvenile Justice Board	0	0	0	0
SUB-TOTAL (B)		2126	14060	13894	2292
GRAND TOTAL (A+B)		3433	15096	14866	3663

SEPAHIJALA DISTRICT, SONAMURA

Sl. No.	Category of Cases	2025 (w.e.f. 01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	Title Suits	339	111	132	318
2	Money Suits	14	3	6	11
3	RCC Cases	1	0	0	1
4	Misc (J) Cases	82	106	94	94
5	Title Execution Cases	13	16	12	17
6	Money Execution Cases	21	15	15	21
7	Title Appeals	39	9	6	42
8	Money Appeals	0	0	0	0
9	RCC Appeals	0	0	0	0
10	RCC Revision Cases	0	0	0	0
11	Misc Civil Appeals	5	0	3	2
12	Claim Cases u/s 166 MV Act	158	42	38	162
13	Indian Successions Act/Succession/G & W Act Cases	5	1	3	3
14	Guardianship Cases	7	12	5	14
15	Misc. Cases (Probate)	1	1	0	2
16	Title Suits (Probate)	0	0	0	0
17	Title Suits (Matrimonial)	73	76	60	89
18	Appointment of Reciever/Guardian	0	0	0	0
19	Other Family Court matters	0	0	0	0
20	Reference under LA Act	12	20	6	26
21	Reference under ID Act	0	0	0	0
22	Interlocutory matter under ID Act	0	0	0	0
23	Wakf matters	0	0	0	0
24	Departmental Enquiry	0	0	0	0
25	Arbitration (Execution) matters	6	0	0	6
26	Other contested Civil Cases not covered above	96	105	107	94
SUB-TOTAL (A)		872	517	487	902

1	Session Cases:I	147	54	21	180
2	Session Cases:II	130	54	28	156
3	Criminal Appeals	9	10	7	12
4	Criminal Revisions	7	14	13	8
5	NDPS Act Cases	380	93	70	403
6	Cases under the protection of Children from Sexual Offences Act, 2012 triable by Special Judge	30	24	9	45
7	Other cases under Special Act tried by Sessions Courts	2	4	0	6
8	Warrant Procedure IPC Cases	779	239	284	734
9	Warrant Procedure cases under other Acts not included in this list	5	7	3	9
10	Summons Procedure IPC Cases	437	70	152	355
11	Summons Procedure Cases Under Other Acts not included in this list	6	9	2	13
12	Summary Trial Cases under IPC	0	0	0	0
13	Summary Trial Cases under other Acts not included in this list	0	0	0	0
14	PF Act / FS & S Act Cases	0	0	0	0
15	Electricity Act Cases	0	0	0	0
16	Essential Commodity Act Cases	3	0	0	3
17	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	103	45	34	114
18	Domestic Violence Act Cases	77	57	46	88
19	NI Act Cases	95	22	28	89
20	MV Act Cases/ Traffic Challan Cases	656	1899	224	2331
21	Excise Act Cases	51	28	8	71
22	Juvenile Act Cases	0	0	0	0
23	Forest Act Cases	10	12	10	12
24	Wild life Cases	4	2	2	4
25	Labour Act Cases	5	2	2	5
26	Weights & Measures Act Cases	0	0	0	0
27	Foreigners Act Cases/ IM(D)T Act	1	1	0	2
28	Cases under Passport Act and Rules made there under	11	3	6	8

29	Cinematography/Copy Right Act Cases	0	0	0	0
30	Prevention of Cruelty to Animal Act Cases	2	0	0	2
31	Gambling Act Cases	19	16	22	13
32	Tripura Police Act Cases	274	445	220	499
33	Tripura Shop & Establishment Act Cases	0	0	0	0
34	Cases of Atrocities on SC/ST	0	1	0	1
35	Prevention of Corruption(PC)Act Cases	42	0	0	42
36	Consumer Protection (CP) Act Cases	0	0	0	0
37	Arms Act Cases	3	14	13	4
38	Information of Technology (IT) Act Cases	0	0	0	0
39	Cases invested by CBI and tried by Special Judicial Magistrates	0	0	0	0
40	Enquiry held as per order of the Hon'ble SC/HC	0	0	0	0
41	Order on final reports	0	25	25	0
42	Confessional Statements u/s. 164(1) Cr.P.C/TI Parade	0	0	0	0
43	Cases settled through Mediation	0	0	0	0
44	Cases disposed of in Lok Adalats/Holiday Courts:				
	(a) MAC Cases;	0	0	0	0
	(b) Matrimonial Matters; and	0	0	0	0
	(c) Other Cases	0	8846	8846	0
45	Bail Applications u/s 438 &439 of Cr. P.C	1	72	73	0
46	Other Bail Applications	0	2766	2766	0
47	Other Misc Cases not covered above	61	503	517	47
48	Other Criminal Cases not covered above	10	22	18	14
49	Cases Tried by the Juvenile Justice Board	0	0	0	0
SUB-TOTAL (B)		3360	15359	13449	5270
GRAND TOTAL (A+B)		4232	15876	13936	6172

KHOWAI DISTRICT, KHOWAI

Sl. No.	Category of Cases	2025 (w.e.f. 01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	Title Suits	160	51	52	159
2	Money Suits	17	8	5	20
3	RCC Cases	0	0	0	0
4	Misc (J) Cases	47	136	113	70
5	Title Execution Cases	15	13	8	20
6	Money Execution Cases	23	16	11	28
7	Title Appeals	11	7	5	13
8	Money Appeals	0	0	0	0
9	RCC Appeals	0	0	0	0
10	RCC Revision Cases	0	0	0	0
11	Misc Civil Appeals	0	2	0	2
12	Claim Cases u/s 166 MV Act	103	23	33	93
13	Indian Successions Act/Succession/G & W Act Cases	3	2	4	1
14	Guardianship Cases	7	9	9	7
15	Misc. Cases (Probate)	0	2	1	1
16	Title Suits (Probate)	0	0	0	0
17	Title Suits (Matrimonial)	0	0	0	0
18	Appointment of Reciever/Guardian	1	0	1	0
19	Other Family Court matters	0	0	0	0
20	Reference under LA Act	1	0	1	0
21	Reference under ID Act	0	0	0	0
22	Interlocutory matter under ID Act	0	0	0	0
23	Wakf matters	0	0	0	0
24	Departmental Enquiry	0	0	0	0
25	Arbitration (Execution) matters	0	0	0	0
26	Other contested Civil Cases not covered above	41	40	42	39
SUB-TOTAL (A)		429	309	285	453

1	Session Cases:I	62	56	35	83
2	Session Cases:II	22	2	13	11
3	Criminal Appeals	7	14	12	9
4	Criminal Revisions	6	5	9	2
5	NDPS Act Cases	155	69	35	189
6	Cases under the protection of Children from Sexual Offences Act, 2012 triable by Special Judge	37	23	8	52
7	Other cases under Special Act tried by Sessions Courts	11	1	1	11
8	Warrant Procedure IPC Cases	283	151	157	277
9	Warrant Procedure cases under other Acts not included in this list	26	17	14	29
10	Summons Procedure IPC Cases	197	41	74	164
11	Summons Procedure Cases Under Other Acts not included in this list	0	0	0	0
12	Summary Trial Cases under IPC	0	0	0	0
13	Summary Trial Cases under other Acts not included in this list	0	0	0	0
14	PF Act / FS & S Act Cases	0	0	0	0
15	Electricity Act Cases	0	0	0	0
16	Essential Commodity Act Cases	1	0	0	1
17	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	0	0	0	0
18	Domestic Violence Act Cases	50	39	30	59
19	NI Act Cases	79	51	28	102
20	MV Act Cases/ Traffic Challan Cases	1602	1663	749	2516
21	Excise Act Cases	41	81	49	73
22	Juvenile Act Cases	0	0	0	0
23	Forest Act Cases	6	3	4	5
24	Wild life Cases	1	0	0	1
25	Labour Act Cases	0	0	0	0
26	Weights & Measures Act Cases	0	0	0	0
27	Foreigners Act Cases/ IM(D)T Act	0	0	0	0
28	Cases under Passport Act and Rules made there under	4	0	1	3

29	Cinematography/Copy Right Act Cases	0	0	0	0
30	Prevention of Cruelty to Animal Act Cases	0	0	0	0
31	Gambling Act Cases	13	22	17	18
32	Tripura Police Act Cases	412	386	181	617
33	Tripura Shop & Establishment Act Cases	0	0	0	0
34	Cases of Atrocities on SC/ST	0	0	0	0
35	Prevention of Corruption(PC)Act Cases	7	0	0	7
36	Consumer Protection (CP) Act Cases	0	0	0	0
37	Arms Act Cases	0	0	0	0
38	Information of Technology (IT) Act Cases	0	0	0	0
39	Cases invested by CBI and tried by Special Judicial Magistrates	0	0	0	0
40	Enquiry held as per order of the Hon'ble SC/HC	0	0	0	0
41	Order on final reports	0	0	0	0
42	Confessional Statements u/s. 164(1) Cr.P.C/TI Parade	0	0	0	0
43	Cases settled through Mediation	0	3	3	0
44	Cases disposed of in Lok Adalats/Holiday Courts:				
	(a) MAC Cases;	0	0	0	0
	(b) Matrimonial Matters; and	0	0	0	0
	(c) Other Cases	0	4735	4735	0
45	Bail Applications u/s 438 &439 of Cr. P.C	0	69	69	0
46	Other Bail Applications	0	0	0	0
47	Other Misc Cases not covered above	108	181	223	66
48	Other Criminal Cases not covered above	7	1	3	5
49	Cases Tried by the Juvenile Justice Board	0	0	0	0
SUB-TOTAL (B)		3137	7613	6450	4300
GRAND TOTAL (A+B)		3566	7922	6735	4753

DHALAI DISTRICT, AMBASSA

Sl. No.	Category of Cases	2025 (w.e.f. 01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	Title Suits	170	86	65	191
2	Money Suits	17	14	10	21
3	RCC Cases	0	0	0	0
4	Misc (J) Cases	12	19	19	12
5	Title Execution Cases	10	11	6	15
6	Money Execution Cases	4	3	4	3
7	Title Appeals	16	10	8	18
8	Money Appeals	1	1	0	2
9	RCC Appeals	0	0	0	0
10	RCC Revision Cases	0	0	0	0
11	Misc Civil Appeals	0	0	0	0
12	Claim Cases u/s 166 MV Act	47	29	26	50
13	Indian Successions Act/Succession/G & W Act Cases	4	4	4	4
14	Guardianship Cases	1	1	1	1
15	Misc. Cases (Probate)	1	1	1	1
16	Title Suits (Probate)	2	0	1	1
17	Title Suits (Matrimonial)	51	70	58	63
18	Appointment of Reciever/Guardian	0	0	0	0
19	Other Family Court matters	0	0	0	0
20	Reference under LA Act	0	0	0	0
21	Reference under ID Act	0	0	0	0
22	Interlocutory matter under ID Act	0	0	0	0
23	Wakf matters	0	0	0	0
24	Departmental Enquiry	0	0	0	0
25	Arbitration (Execution) matters	3	0	3	0
26	Other contested Civil Cases not covered above	60	78	88	50
SUB-TOTAL (A)		399	327	294	432

1	Session Cases:I	101	51	53	99
2	Session Cases:II	10	16	9	17
3	Criminal Appeals	1	6	4	3
4	Criminal Revisions	0	8	4	4
5	NDPS Act Cases	113	64	29	148
6	Cases under the protection of Children from Sexual Offences Act, 2012 triable by Special Judge	27	24	25	26
7	Other cases under Special Act tried by Sessions Courts	4	1	1	4
8	Warrant Procedure IPC Cases	252	159	119	292
9	Warrant Procedure cases under other Acts not included in this list	0	0	0	0
10	Summons Procedure IPC Cases	146	38	70	114
11	Summons Procedure Cases Under Other Acts not included in this list	0	0	0	0
12	Summary Trial Cases under IPC	0	0	0	0
13	Summary Trial Cases under other Acts not included in this list	0	0	0	0
14	PF Act / FS & S Act Cases	0	0	0	0
15	Electricity Act Cases	0	0	0	0
16	Essential Commodity Act Cases	2	2	0	4
17	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	95	87	88	94
18	Domestic Violence Act Cases	14	16	12	18
19	NI Act Cases	40	31	18	53
20	MV Act Cases/ Traffic Challan Cases	754	1843	1395	1202
21	Excise Act Cases	74	149	132	91
22	Juvenile Act Cases	0	0	0	0
23	Forest Act Cases	8	1	6	3
24	Wild life Cases	1	0	1	0
25	Labour Act Cases	0	4	1	3
26	Weights & Measures Act Cases	2	0	1	1
27	Foreigners Act Cases/ IM(D)T Act	0	0	0	0
28	Cases under Passport Act and Rules made there under	0	0	0	0

29	Cinematography/Copy Right Act Cases	0	0	0	0
30	Prevention of Cruelty to Animal Act Cases	0	0	0	0
31	Gambling Act Cases	49	144	135	58
32	Tripura Police Act Cases	206	1001	530	677
33	Tripura Shop & Establishment Act Cases	0	0	0	0
34	Cases of Atrocities on SC/ST	0	0	0	0
35	Prevention of Corruption (PC) Act Cases	0	1	0	1
36	Consumer Protection (CP) Act Cases	0	0	0	0
37	Arms Act Cases	2	0	1	1
38	Information of Technology (IT) Act Cases	0	0	0	0
39	Cases invested by CBI and tried by Special Judicial Magistrates	0	0	0	0
40	Enquiry held as per order of the Hon'ble SC/HC	0	0	0	0
41	Order on final reports	1	39	40	0
42	Confessional Statements u/s. 164(1) Cr.P.C/TI Parade	0	12	12	0
43	Cases settled through Mediation	0	0	0	0
44	Cases disposed of in Lok Adalats/Holiday Courts:				
	(a) MAC Cases;	0	0	0	0
	(b) Matrimonial Matters; and	0	0	0	0
	(c) Other Cases	0	4242	4242	0
45	Bail Applications u/s 438 & 439 of Cr. P.C	0	39	39	0
46	Other Bail Applications	0	1406	1406	0
47	Other Misc Cases not covered above	47	38	62	23
48	Other Criminal Cases not covered above	27	46	49	24
49	Cases Tried by the Juvenile Justice Board	8	9	10	7
SUB-TOTAL (B)		1984	9477	8494	2967
GRAND TOTAL (A+B)		2383	9804	8788	3399

**DISTRICT-WISE, CATEGORY-WISE & YEAR-WISE STATEMENT
(COMPILED) SHOWING OPENING BALANCE,
INSTITUTION, DISPOSAL AND PENDENCY
IN THE FAMILY COURTS OF TRIPURA.**

FAMILY COURT, AGARTALA, WEST TRIPURA DISTRICT					
Sl. No.	Category of Cases	2025 (w.e.f. 01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	Title Suits	13	18	13	18
2	Title Execution Cases	14	16	11	19
3	Guardianship Cases	14	22	13	23
4	Misc (Probate) Cases	0	0	0	0
5	Title Suits (Matrimonial)	791	797	741	847
6	Other Family Courts matters	74	135	123	86
7	Other contested Civil Cases not covered above	0	0	0	0
SUB- TOTAL (A)		906	988	901	993
1	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	536	494	479	551
2	Cases disposed of in Lok Adalats/Holiday Courts:				
	(a) MAC Cases;	0	0	0	0
	(b) Matrimonial Matters; and	0	14	14	0
	(c) Other Cases	0	0	0	0
3	Other Misc cases not covered above	277	192	222	247
SUB-TOTAL (B)		813	700	715	798
GRAND TOTAL (A+B)		1719	1688	1616	1791

FAMILY COURT, UDAIPUR, GOMATI DISTRICT

Sl. No.	Category of Cases	2025 (w.e.f. 01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	Misc (J) Cases	11	35	25	21
2	Title Execution	0	1	1	0
2	Indian Successions Act/Succession/G & W Act Cases	0	0	0	0
3	Guardianship Cases	5	4	5	4
4	Title Suits (Matrimonial)	147	215	213	149
SUB- TOTAL (A)		163	255	244	174
1	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	143	156	150	149
2	Cases disposed of in Lok Adalats/Holiday Court:				
	a) MAC Cases:	0	0	0	0
	b) Matrimonial matters: and	0	0	0	0
	c) Other Cases	1	3	3	1
3	Other Misc cases not covered above	0	0	0	0
4	Other Criminal Cases not covered above	53	60	53	60
SUB-TOTAL (B)		197	219	206	210
GRAND TOTAL (A+B)		360	474	450	384

FAMILY COURT, KAILASHAHAR, UNAKOTI DISTRICT

Sl. No.	Category of Cases	2025 (w.e.f. 01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	Title Suits	10	12	12	10
2	Title Execution Cases	2	0	0	2
3	Guardianship Cases	7	4	4	7
4	Title Suits (Matrimonial)	126	143	116	153
5	Other Family Court matters	18	6	13	11
SUB-TOTAL (A)		163	165	145	183
1	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	108	112	93	127
2	Cases disposed of in Lok Adalats/Holiday Courts				
	a) MAC Cases	0	0	0	0
	b) Matrimonial Matters; and	0	1	1	0
	c) Other Cases	0	4	4	0
3	Other Criminal Cases not covered above	339	240	264	315
SUB-TOTAL (B)		447	357	362	442
GRAND TOTAL (A+B)		610	522	507	625

FAMILY COURT, AMBASSA, DHALAI DISTRICT

Sl. No.	Category of Cases	2025 (w.e.f. 01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	Title Suits	0	0	0	0
2	Title Execution Cases	0	0	0	0
3	Guardianship Cases	0	1	0	1
4	Misc (Probate) Cases	0	0	0	0
5	Title Suits (Matrimonial)	12	31	24	19
6	Other Family Courts matters	1	2	1	2
7	Other contested Civil Cases not covered above	0	0	0	0
SUB- TOTAL (A)		13	34	25	22
1	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	25	35	39	21
2	Other Cases not covered above	0	0	0	0
SUB-TOTAL (B)		25	35	39	21
GRAND TOTAL (A+B)		38	69	64	43

FAMILY COURT, KHOWAI, KHOWAI DISTRICT

Sl. No.	Category of Cases	2025 (w.e.f. 01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	Title Suits	0	0	0	0
2	Title Execution Cases	0	0	0	0
3	Guardianship Cases	0	2	0	2
4	Misc (Probate) Cases	0	0	0	0
5	Title Suits (Matrimonial)	80	66	98	48
6	Other Family Courts matters	5	8	10	3
7	Other contested Civil Cases not covered above	0	0	0	0
SUB- TOTAL (A)		85	76	108	53
1	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	44	59	71	32
2	Cases disposed of in Lok Adalats/Holiday Courts				
	a) MAC Cases	0	0	0	0
	b) Matrimonial Matters; and	0	0	0	0
	c) Other Cases	0	0	0	0
3	Other Criminal Cases not covered above	30	20	23	27
SUB-TOTAL (B)		74	79	94	59
GRAND TOTAL (A+B)		159	155	202	112

FAMILY COURT, SONAMURA, SEPAHIJALA DISTRICT

Sl. No.	Category of Cases	2025 (we..f.01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	Title Suits	0	0	0	0
2	Misc (J) Cases	0	3	1	2
3	Title Execution Cases	2	2	3	1
4	Guardianship Cases	2	5	6	1
5	Misc (Probate) Cases	0	0	0	0
6	Title Suits (Matrimonial)	55	120	124	51
7	Other Family Courts matters	0	0	0	0
8	Other contested Civil Cases not covered above	0	0	0	0
SUB- TOTAL (A)		59	130	134	55
1	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	49	65	75	39
2	Cases disposed of in Lok Adalats/Holiday Courts:				
	(a) MAC Cases	0	0	0	0
	(b) Matrimonial Matters; and	0	0	0	0
	(c) Other Cases	0	0	0	0
3	Other Cases not covered above	53	36	55	34
SUB-TOTAL (B)		102	101	130	73
GRAND TOTAL (A+B)		161	231	264	128

FAMILY COURT, DHARMANAGAR, NORTH TRIPURA DISTRICT

Sl. No.	Category of Cases	2024 (w.e.f. 01.01.2025 to 31.12.2025)			
		Opening	Institution	Disposal	Pendency at the end of the year
1	Title Suits	1	0	0	1
2	Misc (J) Cases	0	0	0	0
3	Title Execution Cases	2	0	2	0
4	Guardianship Cases	0	0	0	0
5	Misc (Probate) Cases	0	0	0	0
6	Title Suits (Matrimonial)	171	137	182	126
7	Other Family Courts matters	39	35	36	38
8	Other contested Civil Cases not covered above	0	0	0	0
SUB- TOTAL (A)		213	172	220	165
1	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	120	103	113	110
2	Cases disposed of in Lok Adalats/Holiday Courts:				
	(a) MAC Cases	0	0	0	0
	(b) Matrimonial Matters; and	0	0	0	0
	(c) Other Cases	0	0	0	0
3	Other Cases not covered above	9	3	5	7
SUB-TOTAL (B)		129	106	118	117
GRAND TOTAL (A+B)		342	278	338	282

FAMILY COURT, BELONIA, SOUTH TRIPURA DISTRICT

Sl. No.	Category of Cases	2025 (w.e.f. 01.01.2025 to 30.12.2025)			
		Opening	Institution	Disposal	Pendency as on 30.12.2025
1	Title Suits	2	1	1	2
2	Misc (J) Cases	0	0	0	0
3	Title Execution Cases	0	0	0	0
4	Guardianship Cases	2	3	2	3
5	Misc (Probate) Cases	0	0	0	0
6	Title Suits (Matrimonial)	156	158	154	160
7	Other Family Courts matters	19	15	14	20
8	Other contested Civil Cases not covered above	0	0	0	0
SUB- TOTAL (A)		179	177	171	185
1	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	67	79	65	81
2	Cases disposed of in Lok Adalats/Holiday Courts:				
	(a) MAC Cases	0	0	0	0
	(b) Matrimonial Matters; and	0	0	0	0
	(c) Other Cases	0	2	2	0
3	Other Criminal Cases not covered above	10	13	12	11
SUB-TOTAL (B)		77	94	79	92
GRAND TOTAL (A+B)		256	271	250	277



Oath taking ceremony of Hon'ble Mr. Justice M.S. Ramachandra Rao as Hon'ble the Chief Justice of the High Court of Tripura

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ACTIVITIES & ACHIEVEMENTS OF THE HIGH COURT

INFRASTRUCTURE

Infrastructure matters related to the High Court of Tripura:

1. Civil works of G+4 High Court Administrative building is almost completed, and Internal Electrification works & Civil Mechanical works are going on.
2. Construction work of new Gymnasium in High Court Premises was completed and it was inaugurated in the month of March, 2025. Now, it is operational.
3. Construction work of 01 (one) new Judge's Bungalow in the Capital Complex, Agartala is going on.
4. Construction work of an approach-gate of the High Court is going on.

Infrastructure matters related to the District Judiciary of Tripura:

1. Courts of the Sub-Divisional Judicial Magistrate-cum-Civil Judge (Jr. Divn.) and the Civil Judge (Jr. Divn.)-cum-Judicial Magistrate First Class at Mohanpur, West Tripura District, were inaugurated and made fully functional w.e.f. 23.08.2025.
2. Construction work of 02 (two) new Judicial Officers' Quarters at Kalidighirpar, Dharmanagar, North Tripura District, was completed.
3. Vertical extension of the existing Court building of the District & Sessions Judge, North Tripura District, Dharmanagar was completed to accommodate the Courts of the Civil Judge (Sr. Divn.), North Tripura District, Dharmanagar and the Judicial Magistrate First Class-cum-Civil Judge (Jr. Divn.), Dharmanagar, North Tripura District.
4. Steps have been taken on urgent basis for construction of earmarked quarters for the District & Sessions Judge, West Tripura District, Agartala, and the Chief Judicial Magistrate, West Tripura District, Agartala and also for construction of multi-storied vertical building(s) to house at least 26 (twenty-six) residential units for the Judicial Officers posted at Agartala.
5. 02 (two) newly constructed Grade-III Judicial Officers' quarters at Amarpur, Gomati District were handed over to accommodate the Judicial Officers.
6. Vertical extension (G+2 to G+3) of the multistoried Court building of the District & Sessions Judge, Khowai District, Khowai was completed.

VWDC (VULNERABLE WITNESS DEPOSITION CENTRE)

High Court of Tripura has reconstituted a Committee to supervise establishment of VWDCs in all the District Court Complexes, and VWDCs have accordingly been set up in all the District Court Complexes, either Permanently or Temporarily.

All the District Court Complexes have availability of audio-visual equipments such as mic, 360 degree camera, speaker, LED/LCD, earphone etc. for recording the testimony virtually.

PROMOTION OF JUDICIAL OFFICERS

On 10.04.2025, 01 (one) Grade-II Officers namely, Shri Motom Debbarma was promoted to the Grade-I of the Tripura Judicial Service.

CONSTITUTION / RE-CONSTITUTION OF COMMITTEES

As many as 35 Committees were re-constituted during the last year.

INAUGURATION OF THE COURTS OF THE SDJM-CUM-CJ(JD) AND THE CJ(JD)-CUM-JMFC AT MOHANPUR, WEST TRIPURA ON 23.08.2025.







Inauguration of new Gymnasium in the High Court Premises



Celebration of International Day of Yoga in the High Court Premises



Bhumi Puja of the new approach-gate of the High Court of Tripura



Celebration of Republic Day in the High Court of Tripura



Celebration of Republic Day in the High Court of Tripura

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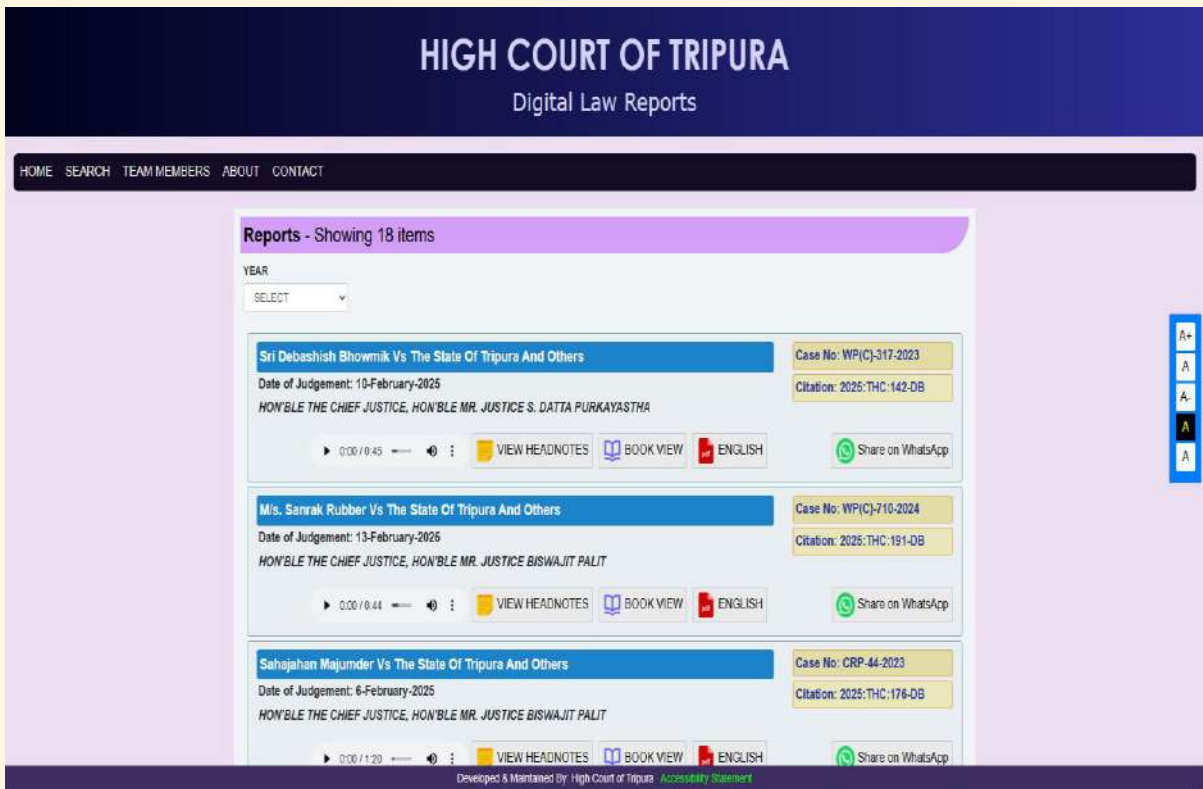
I.C.T. ACTIVITIES & ACHIEVEMENTS

Launching of Digital Law Report Application of High Court of Tripura

The official Digital Law Report Application of The High Court of Tripura was launched on 28.03.2025.

This is a web application which contains the reportable Judgments of the High Court along with head-notes. It also contains Judgments translated in vernacular language (Bengali) and Head-Notes with voice-readable facility.

The Digital Law Report Application of High Court of Tripura is now available at <https://thcdlr.tripura.gov.in>.



Launching of eCertified Copy Application of High Court of Tripura

The official eCertified Copy Application of The High Court of Tripura was launched on 28.03.2025.

This is a significant step towards enhancing digital accessibility and efficiency in the justice delivery system. This facility enables litigants and advocates to apply for and receive certified copies in respect to Court Cases through an online platform reducing delays and enhancing convenience to all stakeholders.

Online CERTIFIED COPY
High Court of Tripura

Developed & maintained by: High Court of Tripura

Implementation of Leave Management Application (LMA) as an enhanced module of the Vacancy Monitoring System (VMS) 2.0.

The Technical Team of The High Court of Tripura developed a Leave Management Application (LMA) under the Vacancy Monitoring System (VMS) 2.0. This application was implemented in the first phase for the Grade-II and Grade-III Judicial Officers and the Ministerial Officers and staff members of the District Judiciary of Tripura w.e.f. 01.12.2025.

This Application would facilitate efficient management of the leave matters of the aforesaid Officers and staff members which would eventually result in saving of more than 36 thousand sheets of paper every year.

Implementation of the eOffice Project in the Computer Section of the High Court of Tripura and at the Udaipur Court Complex under eCourts Phase-III

eOffice is India's Digital Workplace Solution, a Mission Mode Project under Digital India and one important component of the Phase-III of the eCourts Project. It has been successfully implemented in the Computer Section of the High Court of Tripura and in the Udaipur Court Complex w.e.f. 01.12.2025.

This Application aims to create paperless, efficient, transparent and accountable functioning through digital workflows, file management (eFile), knowledge management and collaboration tools, transforming manual processes into streamlined, secure, web-based operations for faster decision-making.

Integration of ePrison Application with the Case Information System Application

In compliance of the order dated 08.05.2025 passed by the Hon'ble Supreme Court of India in *Suo Moto Writ Petition (Criminal) No. 04 of 2021 [In Re Policy Strategy for Grant of Bail]*, the integration of the ePrison Application with the Case Information System (CIS) Application has been successfully done in all the District and the Sub-Divisional Courts of Tripura by the Technical Team of The High Court of Tripura.

This integration provides seamless exchange and updation of prisoner-related information between the Prison Department and the Courts, enabling the real-time access to data relating to undertrial prisoners, including linkage of Prisoner ID (PID) with the respective Court cases.

ACTIVITIES & ACHIEVEMENTS OF THE DISTRICT JUDICIARY



Observance of Republic Day, 2026 by the West Tripura District Judiciary



Observance of World Indigenous Day



Art Competition organized by the DLSA, Agartala, West Tripura



Drama at Agartala Railway Station



Inauguration of Purna Noabadi Clinic

Legal Awareness Programmes by the District Legal Services Authority, West Tripura







Ld. District and Sessions Judge along with the Members of the Bar Association observing the Blood Donation Camp organised in the Bar Association, Sepahijala District Court, Sonamura on 15th August, 2025.



Judicial Officers of Sepahijala District Court and members of District Court Bar Association, Sepahijala in the event of 79th Independence Day Celebration and Blood Donation Camp at Bar Association, Sepahijala District Court, Sonamura on 15th August, 2025.



Celebration of World Environment Day in the Khowai Judicial District



Celebration of International Yoga Day on 21.06.2025 in the District & Sessions Judge Court, Khowai Tripura



Celebration of National Holiday in the District & Sessions Judge Court, Khowai Tripura



Installation of 1000 Gallon IRP at Ambassa Court Complex



Art competition on the eve of Independence Day, 2025 at Kamalpur Court Complex



Celebration of Vanmohotsav by the Court of LTV, Dhalai



Independence Day, 2025 celebrated at Ambassa Court Complex



Yoga Day celebrated by Kamalpur Court



Legal awareness and cloth distribution on the eve of Independence Day, 2025
By the DLSA, Ambassa



Judge, Family Court, Agartala, West Tripura alongwith other Judges and staff members



"EK Ped Maa Ke Naam" Global Campaign organised in the premises of Family Court, Agartala, West Tripura



4th National Lok Adalat held on 13.12.2025 organized by the SDLSC, Belonia



Yoga Day' was observed in the Family Court at Khowai on 21.06.2025

The Tripura Judicial Academy, as the nodal training institution of the State Judiciary and under the aegis of the Hon'ble High Court of Tripura, organizes and coordinates various training and outreach programmes, including seminars, workshops, orientation programmes, refresher courses, and colloquia, with the objective of judicial capacity building.

These programmes are conducted for serving Judicial Officers, Trainee Judicial Officers, Advocates, Advocates' Clerks, Legal Researchers, Law Clerks, Public Prosecutors, Court Staff, Technical Personnel, and other stakeholders of the justice delivery system.

The details of the programmes conducted during the Academic Year 2025-2026 are as follows:

A Training Programme on **“The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013”** was organized by the Tripura Judicial Academy on **April 5, 2025** for the nominated staff of the Hon'ble High Court of Tripura, District Courts, and the staff of the Tripura Judicial Academy.



2. A Training Programme on **“Referral of Cases to ADR - Role of a Judge”** was organized on **April 6, 2025** at the Training Hall of the Academy for the nominated Grade-II and Grade-III Judicial Officers of the Tripura Judicial Service.



3. An Orientation Programme on: **“Provisions of Sexual Harassment of Women at Workplace (Prevention, Prohibition & Redressal) Act, 2013 & Procedure for Disciplinary Inquiry.”** was organized on **April 27, 2025** in the Training Hall of the academy. The nominated Judicial Officers, Chairpersons and Members of the District Courts Gender Sensitization and Internal Complaints Committees from all the District Judiciaries, participated in the above programme.



4. Training Programme on **“Understanding the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013”** was organized on **May 4, 2025** for the nominated Grade-I Judicial Officers and Government Pleaders.



5. Another training Programme on the topic “Discussion on the Scope and Ambit of the Tripura Building (Lease and Rent Control) Act, 1975” was organized on May 4, 2025 for the nominated Grade-II and Grade-III Judicial Officers of Tripura Judicial Service.



6. A Training Programme on “Creating Accessible Documents and Sensitization towards Persons with Disabilities in light of the judgment of the Hon’ble Apex Court in Rajive Raturi v. Union of India” was organized on May 17, 2025 at the Training Hall of the academy with the nominated staffs of Hon’ble High Court of Tripura and District Courts.



7. A Training Programme on “Administrative Skills - Dealing with Applications under the Right to Information Act, 2005” was conducted by the academy on May 18, 2025 for the nominated Judicial Officers of Tripura Judicial Service.



8. A training programme on “The Protection of Women from Domestic Violence Act - Key Issues & Challenges and Execution of Orders Passed under PWDV Act” was conducted on **June 22, 2025** by the Academy for the nominated Grade-II and Grade-III Judicial Officers of the Tripura Judicial Service.



9. A Special Training Programme titled “Handling of Digital Evidence and Cases Relating to Cyber Crime and Cyber Forensic” was conducted on **June 28, 2025** at the Auditorium of the Academy. The programme was graced by the presence of **Hon'ble Mr. Justice S. Datta Purkayastha**, Judge, High Court of Tripura and Judge-In-Charge of Judicial Education and Training. **Dr. Prashant Mali**, Advocate, Bombay High Court, acted as the Resource Person in the event. Nominated Judicial Officers, Police Officers, and Public Prosecutors participated actively in the event.



10. Another Training programme titled “Understanding the Negotiable Instruments Act - Expeditious Trial of Cases under Section 138 of the N.I. Act, 1881” was conducted on **July 6, 2025** at the Training Hall of the Academy. Nominated Grade-II and Grade-III Judicial Officers along with Trainee Judicial Officers of Tripura Judicial Service participated in the programme.



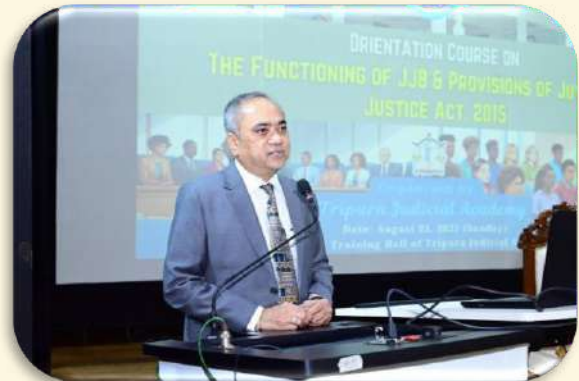
11. A programme titled “Orientation Program - An overview of the Commercial Courts Act 2015 and interplay between Commercial Courts Act, 2015 & Arbitration and Conciliation Act, 1996” was conducted by the academy on July 12, 2025. The programme was graced by the presence of Hon’ble Mr. Justice B. Palit, Judge, High Court of Tripura. Nominated Grade-I Judicial Officers along with the Grade-III Trainee Judicial officers of Tripura Judicial Service participated in the programme.



12. A programme titled “Training Programme of Staff regarding executions of warrants, carrying out attachments and sale for executing the orders of the executing courts” was conducted on July 20, 2025 at the academy. Nominated Court staffs of the rank of Nazir, Bailiff and process Server posted in the Nazarat Section of the respective establishments of District and Sub-Divisional Courts actively participated in the training programme.



13. An Orientation Programme titled “Orientation Course on the Functioning of Juvenile Justice Boards (JJBs) and Provisions of the Juvenile Justice Act, 2015” was organized on **August 3, 2025**, at the auditorium of the Tripura Judicial Academy. The programme was graced by the esteemed presence of **Hon’ble Mr. Justice Dr. T. Amarnath Goud**, Judge, High Court of Tripura; **Hon’ble Mr. Justice S. G. Chattopadhyay (Retd.)**, former Judge, High Court of Tripura; and **Ms. Samindara Sawant**, Director, Disha Counseling Center. Nominated Judicial Officers, Police Personnel, Legal Aid Defence Counsel, Chairpersons of Child Welfare Committees (CWCs), and Members of Juvenile Justice Boards actively participated in the programme.



14. A training programme for the **Civil Judge (Senior Division and Junior Division) cadre in Civil Trial**, titled “Remedies before the Executing Court for Speedy Execution of a Decree,” was organized by the Academy on **August 9, 2025**, at the Training Hall of the Tripura Judicial Academy. All the nominated Judicial Officers from the rank of Civil Judge (Senior Division and Junior Division), along with Trainee Judicial Officers, actively participated in the programme.



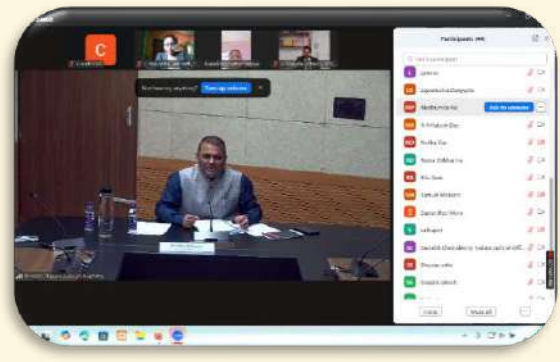
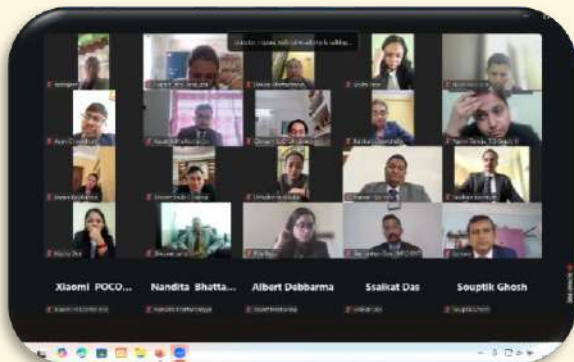
15. Another programme titled “Orientation Programme - An Overview of the Commercial Courts Act, 2015 and the Interplay between the Commercial Courts Act, 2015 and the Arbitration and Conciliation Act, 1996” was successfully organized by the Tripura Judicial Academy on **August 23, 2025**, at the Training Hall of the Academy. Nominated Judicial Officers along with Trainee Judicial Officers of the Tripura Judicial Service participated in the programme. The programme was graced by the presence of **Hon’ble Mr. Justice Dr. Anshuman**, Judge, Patna High Court, who acted as the Resource Person.



16. A training programme titled “Maintenance of Case Records - Roles and Responsibilities of Court Staff and Relevant Rules Regarding Preservation of Records” was organized by the Academy on August 25, 2025, at the Tripura Judicial Academy. Nominated Court staff from the ranks of Office Superintendent (OS), Head Clerk, Upper Division Clerk (UDC), and Lower Division Clerk (LDC), who are entrusted with the maintenance of case records in the District Judiciary, actively participated in the training programme.



17. A virtual training programme titled “Sensitization Programme on Gender Justice - Role of Courts in Securing Gender Justice in Light of the Judgment of the Hon’ble Apex Court in *Aparna Bhat & Ors. vs. State of M.P.*” was organized by the Academy on August 31, 2025 in Zoom platform. The programme was attended by the nominated Judicial Officers from across the State of Tripura.



18. A training programme titled “Refresher Training Programme for Accountants of District Courts: General Rules Regarding Practice & Procedure, Leave Rules, Account Rules, and Preparation of Budget with Special Reference to Civil Courts and Treasury Rules” was conducted by the Academy on **September 6, 2025**. The programme was attended by nominated Court staff, including Accountants and personnel working in the Accounts Sections of the District Judiciary.



19. A training programme titled “Refresher Training Programme for Civil Judge (Senior Division and Junior Division) Cadre in Civil Trial: (I) Injunctions in Civil Trials - Types, Legal Standards, and Recent Developments; (II) Framing of Issues and Disposal of the Suit on Preliminary Issues - Scope and Limitations” was organized by the Academy on **September 7, 2025**, at the Training Hall of the Tripura Judicial Academy. Nominated Grade-II and Grade-III Judicial Officers, along with Trainee Judicial Officers of Tripura Judicial Service, actively participated in the programme.

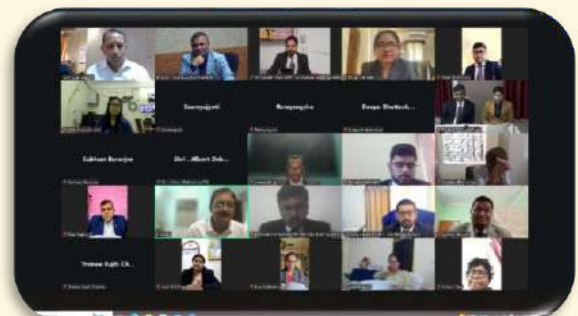


20. A colloquium titled “Judicial Colloquium on Anti-Human Trafficking” was organized by the Academy on **September 13, 2025**, at the Auditorium of the Tripura Judicial Academy. The programme was graced by the esteemed presence of **Hon’ble Mr. Justice Biswajit Palit**, Judge, High Court of Tripura. **Sri Mahesh Muralidhar Bhagwat**, Additional Director General of Police (Law and Order), Telangana, and **Dr. Sunitha Krishnan**, Chief Functionary and Founder of Prajwala, Telangana, acted as Resource Persons. The programme witnessed active participation from nominated Judicial Officers of the Tripura Judicial Service, Labour Department Officers, Police Department Officials,

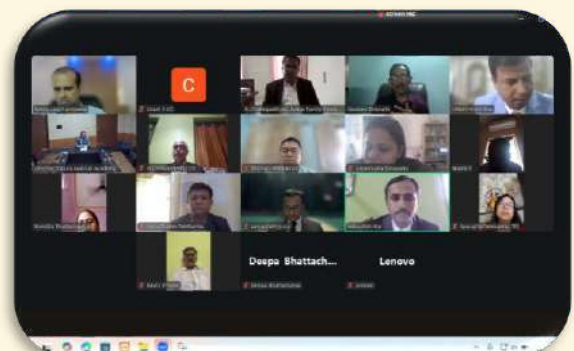
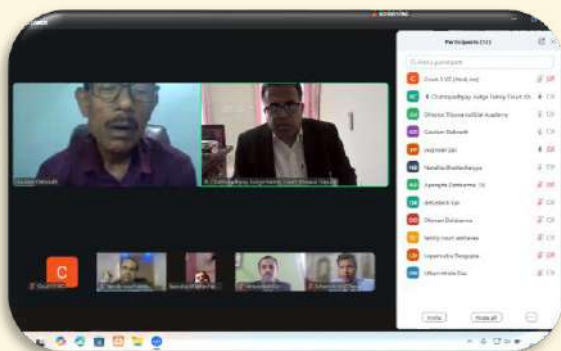
officers from CISF and BSF, Public Prosecutors, Legal Aid Defence Counsels (LADCs), and other stakeholders.



21. A Virtual Training Programme titled “Tripura Tenancy and Land Laws with Special Reference to the Tripura Land Revenue and Land Reforms Act, 1960; The Tripura Land Revenue and Land Reforms Rules, 1961; and The Tripura Land Revenue and Land Reforms (Allotment of Land) Rules, 1980” was organized by the Academy on September 17, 2025, via the Zoom platform. The programme was attended by nominated Judicial Officers of the Tripura Judicial Service.



22. Another online training programme titled “Training on Emerging Issues in Matrimonial Laws and Jamatia Customary Laws in Tripura” was held on November 2, 2025 (Sunday) via the Zoom platform. The programme was attended by the nominated Judicial Officers of the Family Courts across the State of Tripura.



23. A training programme titled “**Common Loopholes in Investigations: Impact on Prosecution under NDPS**” was organized by the Academy on **November 8, 2025 (2nd Saturday)** at the Auditorium of the Tripura Judicial Academy. The programme was attended by Judicial Officers, Police Personnel, Public Prosecutors/Additional Public Prosecutors, and Advocates. **Sri Baljinder Singh Sra**, Judicial Officer, SAS Nagar (Mohali) District Court, under the jurisdiction of the Hon’ble Punjab and Haryana High Court, acted as the Resource Person for the programme.



24. A training programme titled “**Challenges in Prosecution of CBI Cases: Procedural and Evidentiary Issues**” was organized by the Academy on **November 16, 2025 (Sunday)** at the premises of the Tripura Judicial Academy. The programme was graced by the esteemed presence of **Hon’ble Mr. Justice Dr. T. Amarnath Goud**, Judge, High Court of Tripura, and **Hon’ble Justice Smt. Gunnu Anupama Chakravarthy**, Judge, Patna High Court. **Her Ladyship Justice Smt. Gunnu Anupama Chakravarthy** acted as the Resource Person for the programme. Nominated Judicial Officers of the Tripura Judicial Service, along with Public Prosecutors and Additional Public Prosecutors, actively participated in the programme.



25. A training programme titled “**Salient Provisions of the Mental Healthcare Act, 2017 - Rights of Persons with Mental Illness**” was organized on **November 16, 2025 (Sunday)** at the premises of the Tripura Judicial Academy. The programme was graced by the esteemed presence of **Hon’ble Mr. Justice Dr. T. Amarnath Goud**, Judge, High Court of Tripura. Nominated Grade-II and Grade-III Judicial Officers of Tripura Judicial Service, actively participated in the programme.



26. Training programme on the topic “**Training on Forensic Evidence - Reliability and Admissibility**” and “**Right of Bail of Accused Persons in Light of the Judgment of the Hon’ble Supreme Court in Satender Kumar Antil vs. CBI, 2023 SCC OnLine SC 1842**” was conducted by the Academy on **November 30, 2025 (Sunday)**. The programme was attended by nominated Grade-I and Grade-II Judicial Officers of Tripura Judicial Service.



27. A training programme titled “**Practical Challenges in Institution of Suits: Understanding CPC, Court Fees Act, 1870, and Suit Valuation Act, 1887**” was organized by the Tripura Judicial Academy on **December 7, 2025**. The programme was graced by the esteemed presence of **Hon’ble Mr. Justice Dr. T. Amarnath Goud**, Judge, High Court of Tripura, and **Hon’ble Justice Mandhata Seetharama Murthi**, Former Judge, High Court of Andhra Pradesh, and Former Chairperson, Andhra Pradesh State Human Rights Commission. Nominated Judicial Officers of all cadres of Tripura Judicial Service actively participated in the programme.



28. A training programme titled “Overview of the POCSO Act: Recording and Appreciation of Evidence in POCSO Cases” was organized by the Academy on December 14, 2025 (Sunday). The programme was attended by the nominated Judicial Officers and Special Public Prosecutors handling POCSO matters.



29. A training programme titled “Training on Plea Bargaining, Compounding, and Probation of Offenders: Disposal by Resorting to Triple Method” and “Training and Sensitization of Judges and Public Prosecutors on Matters Related to Persons with Disabilities” was conducted by the Academy on January 10, 2026 (2nd Saturday). The programme was attended by the nominated Grade-II and Grade-III Judicial Officers, as well as Public Prosecutors from across the State of Tripura.



30. A refresher programme for employees working in the Bench Section of the Hon'ble High Court of Tripura was organized by the Academy on January 10, 2026. The programme was attended by the nominated staff of the Hon'ble High Court of Tripura.



31. Under the direction of the Hon'ble High Court of Tripura, the Academy arranged a training programme on January 4, 2026, and January 11, 2026 for employees of the Hon'ble High Court of Tripura. The programmes focused on "Training of Staff Members of the Registry of the Hon'ble High Court of Tripura on Computer Applications."



32. An online training programme titled "Emerging Issues of Divorce under Personal Laws: Triple Talaq and the Right of Women to Divorce under The Muslim Women (Protection of Rights on Divorce) Act, 1939, and Grant of Maintenance" was organized by the Academy on January 18, 2026, via the Zoom platform. This programme was specifically designed for the Judges and the Principal Counsellors serving in the Family Courts of Tripura.



33. A State-Level Seminar on **New Criminal Laws** was organized by the Academy on **January 24, 2026**, at the Auditorium of the Tripura Judicial Academy. The seminar was graced by the esteemed presence of **Hon'ble Mr. Justice S. Datta Purkayastha**, Judge, High Court of Tripura & Judge In-Charge, Judicial Education and Training, and **Sri E.V. Chandru**, Advocate, High Court of Madras. Nominated Judicial Officers, Public Prosecutors, Legal Aid Defence Counsels, and Advocates from the High Court Bar Association, Tripura Bar Association, and District Bar Association actively participated in the event. The seminar aimed to facilitate a seamless transition to the new criminal laws (BNS, BNSS, and BSA) by educating legal professionals on substantive reforms and promoting the integration of digital tools, such as **e-Shakshya**, to modernize judicial processes.



34. A Training Programme titled “**Sensitization on Implementation of the Claims Tribunal Agreed Procedure**” was conducted by the Academy in its Training Hall on **February 08, 2026**. The programme was attended by nominated Grade-I Judicial Officers of the Tripura Judicial Service, Police Officers, and representatives from various Insurance Companies of the State.



eCommittee Special Drive Training & Outreach Programmes (ECT Programmes):

The Tripura Judicial Academy made necessary arrangements for organizing various eCourts Training (ECT) Programmes under the ICT Outreach Programme of the eCommittee, Hon'ble Supreme Court of India, at the Academy as well as across different Judicial Districts of the State. These ECT Programmes were sanctioned under the eCourts Capacity Building Phase-III.

The details of the programmes conducted are as follows:

1. ECT_12_2024 - Computer Skill Enhancement Programme (Level I & II):

The programme was conducted by the Academy for one day at three District Headquarters, namely **Dhalai District on April 5, 2025**, **North Tripura District on May 1, 2025**, and **Unakoti District on April 29, 2025**. Nominated Advocates and Advocate Clerks from the concerned District and Sub-Divisional Courts participated in the programme.



2. ECT_12_2024 - Computer Skill Enhancement Programme (Level I & II):

Another programme under the same title was conducted for one day at **West Tripura District on April 30, 2025**, **Khowai District on April 5, 2025**, and **Sepahijala District on May 6, 2025**. Nominated Advocates and Advocate Clerks from the respective District and Sub-Divisional Courts participated in the training programme.



3. ECT_16_2024 - eCourts Programme at District Headquarters:

This programme was organized by the Tripura Judicial Academy for one day under the ICT Outreach Programme in 3 (three) District Headquarters namely **North Tripura, Unakoti, and Dhalai** on **May 24, 2025**. Nominated Judicial Officers from the concerned District and Sub-Divisional Courts participated in the programme.



4. ECT_15_2024 - Refresher Programme for Registry Staff of the High Court:

The ICT Outreach Programme was organized for one day on **June 21, 2025**, at the Training Hall of the Academy. Nominated staff members of the Hon'ble High Court of Tripura participated in the programme.



5. ECT_10_2024 - Programme for Technical Staff of the High Court:

A one-day programme on **Hardware and Software Maintenance, Data Replication, Data Monitoring, Video Conferencing Equipment, LAN Connectivity, etc.** was organized on **July 5, 2025**, at the Training Room of the Tripura Judicial Academy. Nominated Technical Staff and the NIC Coordinator from the Hon'ble High Court of Tripura participated in the programme.



6. ECT_11_2024 - Programme for Technical Staff of District Courts:

This one-day programme on Hardware and Software Maintenance, Data Replication, Data Monitoring, Video Conferencing Equipment, LAN Connectivity, etc. was organized on July 5, 2025, at the Training Hall of the Academy. Nominated Technical Staff posted in the District and Sub-Divisional Courts participated in the programme.



7. ECT_13_2024 - Computer Skill Enhancement Programme (Level I & II):

The programme was organized on July 26, 2025, for one day at the West Tripura Judicial District Headquarter. Nominated Judicial Officers from West Tripura and Khowai Judicial Districts participated in the programme.



8. ECT_4_2024 - Advocate/Advocate Clerk eCourts Programme at District Headquarters:

This programme under the ICT Outreach Programme was successfully conducted for one day on **August 2, 2025**, at the **Gomati District Headquarter**. Nominated Advocates and Advocate Clerks from the District participated in the programme.



9. ECT_3_2024 - Master Trainer Programme for New Master Trainers:

A one-day training programme for Master Trainers was conducted on **August 9, 2025**, at the Training Hall of the Academy. Newly nominated Judicial Officer Master Trainers of the Hon'ble High Court of Tripura participated in the programme.



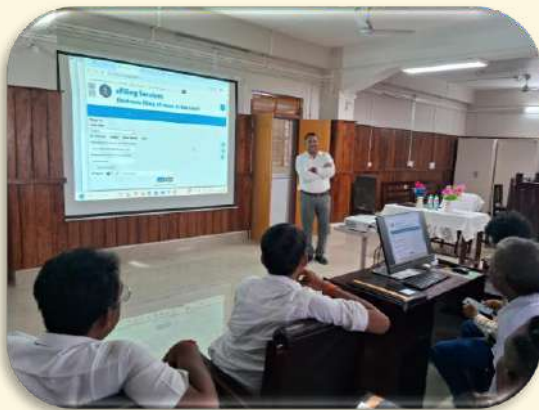
10. ECT_7_2024 - Advocate/Advocate Clerk eCourts Programme at Taluk/ Village Level:

The programme was conducted at **Bishalgarh Taluka under Sepahijala District** on **September 6, 2025**. The session included the participation of nominated Advocate and Advocate Clerks of the respective District & Sub-Division Court.



11. ECT_7_2024 - Advocate/Advocate Clerk eCourts Programme at Taluk/ Village Level:

Another programme under the same category was conducted at **Kamalpur Taluka under Dhalai District on September 6, 2025**, with participation from nominated Advocates and Advocate Clerks of the concerned District and Sub-Divisional Courts.



12. ECT_8_2024 - Refresher Programme for Court Staff and NSTEP Training:

This programme was conducted on **November 1, 2025**, at West Tripura District. Court staff, including Administrative Heads, Nazarat staff, Process Servers, etc., nominated from West Tripura, Khowai, and Sepahijala Districts participated in the programme.



13. ECT_6_2024 - Training Programme on Digitization at High Court Level:

The programme was successfully conducted on November 15, 2025, at the Training Room of the Tripura Judicial Academy, with the participation of nominated staff members of the Hon'ble High Court of Tripura.



14. ECT_5_2024 - Programme for Court Managers and Administrative Head Staff of District Judiciary:

The programme was organized on November 15, 2025, at the Training Hall of the Academy. Nominated Court Staff from District Courts, including Sheristadar/Senior Sheristadar, Office Superintendent, Head Clerk, and CIS Data Entry Staff, actively participated in the programme.



15. ECT_9_2024 - Refresher Programme for Court Staff:

This programme was conducted on December 6, 2025, at the Unakoti District Headquarters. Nominated Court Staff from North Tripura, Unakoti, and Dhalai Districts actively participated in the programme.



16. ECT_17_2024 - ICT & eCourts Induction Programme for Newly Recruited Civil Judges:

The programme was successfully conducted on December 20, 2025, at the Training Hall of the Academy. All the newly recruited Grade-III Trainee Judicial Officers of Tripura Judicial Service actively participated in the programme.



17. ECT_18_2024 - ICT & eCourts Induction Programme for Newly Recruited Direct District Judges:

The programme was conducted on January 18, 2026, at the Training Room of the Tripura Judicial Academy. Nominated Grade-I Judicial Officers of Tripura Judicial Service participated in the programme.



18. ECT_10_2024 - Programme for Technical Staff of High Court- Hardware and Software maintenance, Data Replication, Data Monitoring, VC equipment, LAN connections etc:

This programme was conducted on **February 21, 2026**, at the Training Room of the Tripura Judicial Academy. Nominated Technical Staffs and NIC Coordinator of Hon'ble High Court of Tripura participated in the programme.



19. ECT_14_2024 - (Refresher Programme for Cyber Laws & Appreciation & Handling of Digital Evidence), along with the Programme titled “Soft Skill Development Programme - Stress Management and Work-Life Balance”:

The ECT_14_2024 programme, along with the programme titled “Soft Skill Development Programme - Stress Management and Work-Life Balance,” was conducted on **February 22, 2026**, at the Auditorium of the Tripura Judicial Academy. The Programme was graced by the esteemed presence of **Hon'ble Mr. Justice S. D. Purkayastha**, Judge of the High Court of Tripura and Judge In-Charge, Judicial Education and Training. **Sri Bharat Chugh**, Advocate, Supreme Court of India, and **Prof. (Dr.) Aparna Dixit**, Founder of The Universal Foundation for Conscious Leadership and Contentment, acted as Resource Persons for the programme. Nominated Judicial Officers of the Tripura Judicial Service, Advocates from the High Court Bar Association and Tripura Bar Association actively participated in the event. The training programme primarily focused on enhancing technical and legal proficiency in cyber laws and the appreciation and handling of digital evidence, alongside promoting professional well-being through stress management and work-life balance strategies.



Activities for the Trainee Judicial Officers

The Tripura Judicial Academy undertakes various training programmes, orientation sessions, and field visits for the newly recruited Grade-III Trainee Judicial Officers as part of their Induction Training Programme. The details of certain activities conducted are as follows:

1. Orientation Programme: An Orientation Programme for the newly appointed Grade-III Judicial Officers of the Tripura Judicial Service was conducted by the Academy on **June 4, 2025**, at the Training Hall of the Tripura Judicial Academy. The programme was graced by the presence of **Hon'ble Mr. Justice Aparesh Kumar Singh**, Chief Justice of the High Court of Tripura and Chairman, Tripura Judicial Academy, along with **Hon'ble Mr. Justice S. Datta Purkayastha**, Judge, High Court of Tripura and Judge-in-Charge, Judicial Education & Training, and **Hon'ble Mr. Justice B. Palit**, Judge, High Court of Tripura.



2. Virtual Training Sessions: During Phase-I of the Induction Training Programme, the Academy organized various Virtual Training Sessions for the Trainee Grade-III Judicial Officers. Eminent resource persons from the National Judicial Academy (NJA), as well as from other states and institutions, shared their expertise and enriched knowledge of the trainees.



3. In-house Competitions and Judgment Writing Sessions: As part of training and professional development, the Academy conducted various in-house competitions and sessions on Judgment Writing for the Trainee Grade-III Judicial Officers. These sessions were aimed at enhancing skills and professionalism in judgment writing based on live courtroom scenarios.



4. Yoga, Vyayam, and Meditation Programmes: Yoga, Vyayam, and Meditation programmes were organized by the Academy on various occasions for the Trainee Judicial Officers and Academy staff to promote physical fitness, mental well-being, and healthy lifestyle.



5. Training at AGMC & GBP Hospital: As part of the Phase-III Induction Training Programme, the Tripura Judicial Academy arranged training for the Trainee Grade-III Judicial Officers at AGMC & GBP Hospital, Agartala, from January 6 to January 7, 2026, to provide exposure to medico-legal procedures, documentation, and legal aspects involved in medical and healthcare-related cases.



6. Visit to the Office of the Superintendent of Police: Under the Phase-III Induction Training Programme, the Academy arranged an official visit for the Trainee Grade-III Judicial Officers to the office of the Superintendent of Police (SP), Agartala, West Tripura, on January 12, 2026. The visit aimed to provide practical exposure to police administration, investigation procedures, coordination between the Police and the Judiciary, and issues commonly arising in criminal justice administration.



7. Visit to Modern Psychiatric Hospital, Narsingarh: The Academy arranged a special visit for the Trainee Judicial Officers to the Modern Psychiatric Hospital, Narsingarh, on January 15, 2026, to enhance their practical exposure and understanding of institutional functioning, professional practices, and issues frequently encountered in cases relating to mental health.

8. Training at Tripura State Forensic Science Laboratory: Training programmes were organized for the Trainee Judicial Officers at the Tripura State Forensic Science Laboratory, Narsingarh, from January 19 to January 21, 2026. This field visit provided immense benefit to the trainees in understanding forensic investigation processes, scientific methods of evidence analysis, and the role of forensic science in the administration of justice.



9. Visit to Bishalgarh Central Jail: The Academy also arranged an official visit of the Trainee Judicial Officers to Bishalgarh Central Jail (Kendriya Sansodhanagar) on January 27, 2026, to acquaint them with prison administration and correctional practices.



Joint Photograph of the Director along with Deputy Director and Staff of the Tripura Judicial Academy



Tripura State Legal Services Authority was constituted by the Government of Tripura vide notification no. F.3 (6) - LAW/LEG/98 dated 1st July, 1998 under the Legal Services Authorities Act, 1987 for providing free and competent legal services to the weaker sections of the society to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities, and to organize Lok Adalats to secure that the operation of the legal system promotes justice on the basis of equal opportunity.

Tripura State Legal Services Authority, during the period from 1st April, 2025 to 31st January, 2026 has organized various programmes to create legal awareness among the common citizens and took initiative to organize Lok Adalats all over the State which ultimately played an important role in reduction of pendency of cases in the state of Tripura.

Awareness programme on 3 (three) newly enacted Criminal Laws

Tripura State Legal Services Authority took initiative to generate awareness amongst common citizens about the 3 (three) newly enacted criminal laws, namely, the Bharatiya Nyaya Sanhita, 2023, the Bharatiya Nagarik Surakhsha Sanhita, 2023 and Bharatiya Sakshya Adhinyam, 2023. District Legal Services Authorities and Sub-Divisional Legal Services Committees organized many legal awareness programmes on the three newly enacted criminal laws covering Gram Panchayets, ADC Villages, Blocks and Districts from April, 2025 to January, 2026. Total 5,125 people participated in these programmes.



Legal awareness programme at East Laxmimur ADC Village under Mungiakami R.D. Block by DLSA, Khowai.

Activities during floods in Tripura

In the months of May and June, 2025, four districts (North Tripura, Unakoti, West Tripura and Khowai) of Tripura were badly affected by flood.

During the flood situation, as per the instruction & kind guidance of His Lordship Hon'ble Justice Dr. T. Amarnath Goud, Judge, High Court of Tripura & Executive Chairman, TSLSA, all the District Legal Services Authorities, Sub-Divisional Legal Services Committees took steps through the Adhikar Mitras to assist the victims in the flood effected areas. Total 338 nos. of victim were assisted at the initiative of the Tripura State Legal Services Authority. They were assisted in getting financial help from the Government and in reconstruction of documents and certificates lost due to flood.



Commemoration and training programme for The newly engaged Adhikar Mitras

A half-day training programme was conducted by Tripura State Legal Services Authority at the Conference Hall on 25.11.2025 where 32 newly engaged Adhikar Mitras from all the districts of the state participated. In this programme, Smt. Jhuma Datta Chowdhury, Member Secretary, TSLSA, Smt. Anindita Deb Ray, Deputy Secretary, TSLSA, Advocate Shri Bhabotosh Debnath, Advocate Smt. Ranjita Dey delivered speech. In the second part of the programme, 10 Adhikar Mitras from Four districts of the state were felicitated by Hon'ble Justice Dr. T. Amarnath Goud, Executive Chairman, TSLSA.



Hon'ble Executive Chairman, TSLSA delivering his speech in the programme.



Legal Services Stalls during different festivals

Legal Services stalls were opened during Durga Puja, Kharchi Festival, Deepawali Mela and other important festivals/Melas in the State of Tripura. These stalls showcased activities of Legal Services Institutions and also rendered legal advices, distributed leaflets, booklets etc. containing information of legal aid amongst common people visiting the stalls.



Hon'ble Governor Shri Indrasena Reddy Nallu visited the stall of Gomati District Legal Services Authority during Deepabali Mela at Udaipur.



Puppet Show was organized at Deepabali Mela, Udaipur.

Observance of Republic Day, 2026 & release of handbook on Legal Awareness

Tripura State Legal Services Authority celebrated Republic Day, 2026 in the office premises. During the programme, a handbook on Legal Awareness was released by Hon'ble Justice Dr. T. Amarnath Goud, Executive Chairman, TSLSA. The handbook consists of five topics written by the District Secretaries of Khowai, Gomati, North Tripura, West Tripura and South Tripura. This initiative was taken on the part of TSLSA to spread basic knowledge on certain important topics like Ill-effects of Drug, Laws on

Right of Children to Free and Compulsory Education, three New Criminal Laws, Mental Healthcare Act among the students, Adhikar Mitras (PLVs) and most importantly the general people. In the book release programme, Shri A. Pandey, District & Sessions Judge, West Tripura, Smt. Sankari Das, Secretary, Law, Govt. of Tripura, Smt. Jhuma Datta Chowdhury, Member Secretary, TSLSA, and other Judicial Officers of West Tripura District Judiciary and Ld. Advocates were present.



Releasing of handbook

Organizing Lok Adalats

Lok Adalats are organized with the object of generating awareness amongst the public regarding the conciliatory mode of disputes settlement. Lok Adalat remains as most effective method of resolving the disputes outside the court. Tripura State Legal Services Authority has been organizing Lok Adalats at regular intervals. Such Lok Adalats had large contribution to reduce the pendency of cases in the Courts of Tripura.



Lok Adalat at a glance:

Sl No.	Name of Lok Adalats	Date	Category of cases	Taken up	Disposed of	Percentage of disposal
1	1 st National Lok Adalat	08.03.2025	Pending	16493	11192	67.85%
			Pre-ligation	6672	647	9.69%
2	2 nd National Lok Adalat	10.05.2025	Pending	14905	8786	58.94%
			Pre-ligation	6505	549	8.43%
3	3 rd National Lok Adalat	13.09.2025	Pending	24384	16454	67.47%
			Pre-ligation	6776	702	10.36%
4	4 th National Lok Adalat	13.12.2025	Pending	29393	21260	
			Pre-litigation	6482	720	
5	1 st Special Lok Adalat	12.07.2025	Pending	9305	7416	79.69%
6	2 nd Special Lok Adalat	26.7.2025	Pending	4709	2360	31.85%

Observation of Special Days/Ear Marked days

During the period under report, the below mentioned Special days/Ear Marked days were observed by the Legal Services Institutions of the state:

1. World Population Day,
2. World Indigenous Day,
3. International Literacy Day,
4. International Day for Older Person,
5. Gandhi Jayanti,
6. World Mental Health Day,
7. National Legal Services Day,
8. Constitution Day,
9. World Aids Day,
10. Human Rights Day,
11. National Girl Child Day,
12. World Environmental Day,
13. World Day Against Child Labour,
14. International Day of Yoga,
15. International Day Against Drug Abuse and Illicit Trafficking,
16. Children's Day,
17. International Day of persons With Disabilities,
18. National Youth Day,
19. The Statehood Day,
20. World Day of Social Justice.

These days were observed by way of organizing various activities like awareness programmes, street drama, rally, postering, holding of different types of competitions, leaflets and booklet distribution etc. by the DLSAs and SDLSCs.

Mega Legal Service Camps (NALSA Module)

During the period of April, 2025 to January, 2026, total 08 nos. of Mega Legal Services Camp were organized with the help of District Administration in all the districts. In every camp, people gathered in huge number and they were benefited to get Aadhaar Card, Marriage Certificate, PRTC, Labour card etc. and also wheel-chairs and other instruments were distributed among Divyangans in these camps. District Magistrate, SDM, Education Department, Labour Department, Fire Service Department, Health and Family welfare and other departments participated in these Legal Services Camps.



Mega Legal Services Camp organized by SDLSC, Bishalgarh at Sutarmura.

Constitution of LSUC and LSUM units

In compliance of instruction of NALSA, the Tripura State Legal Services Authority constituted Legal Services Units for Persons with Mental Illness & Persons with Intellectual Disabilities called Manonyay (LSUM) under the NALSA (Legal Services to Persons with Mental Illness & Persons with Intellectual Disabilities) Scheme, 2024 and Legal Services Units for Children (LSUC) for all the eight districts of Tripura in the month of December, 2024. These units were constituted to ensure that legal services are accessible for persons with Mental illness and with intellectual disability and for children respectively. Each unit comprises of District Secretary, Retd.

Grade - I Judicial officers to act as mentor of the unit, Panel Lawyers and Adhikar Mitras.



Distribution disability certificate to lady by LSUC unit, DLSA, Unakoti.

90 days Special Campaign for Mediation for the Nation

Total 168 cases were disposed off through Mediation in the State of Tripura during 90 days' Special Campaign for 'Mediation for the Nation' which commenced from 1st July, 2025. Cases were taken up for mediation in 9 mediation centers in the state including the Mediation Centers in eight districts and one center at the High Court. The Executive Chairman of the National Legal Services Authority and Chairman of the Mediation and Conciliation Project Committee (MCPC) launched this campaign. To promote this special campaign, Tripura State Legal Services Authority took up programs like rallies and leaflet distributions in all the districts.

Mediation is a recognized method of alternative dispute resolution. It brings both the parties to a dispute to the same table for settlement through a mediator. Suitable cases like 1) Matrimonial disputes, 2) Accident compensation claims, 3) Domestic violence cases, 4) Cheque dishonor/bounce cases, 5) Commercial disputes, 6) Employment matters, 7) Criminal compensable cases, 8) Consumer disputes, 9) Debt recovery cases, 10) Property division cases, 11) Eviction cases, 12) Land acquisition cases, and 13) Other Suitable civil cases were taken up during this campaign. During this special drive, total 1607 nos. of case were referred to the mediation centers from various Courts in the state. 4 cases were disposed of at the mediation center in the High Court. Besides, 24 cases were settled in the South District Mediation Center, 10 in the Dhalai District Mediation Center, 33 in the West Tripura District Mediation Center, 12 in the Unkoti District Mediation Center, 10 in the Khowai District Mediation Center, 17 in the North Tripura District Mediation Center, 7 in the Sepahijla District Mediation Center, and 51 in the Gomati District Mediation Center.



Rally organized by DLSA, West Tripura



Rally organized by DLSA, Unakoti

Training programme of Mediators

Tripura State Legal Services Authority took initiative to impart training to Community Mediators from diverse sections of the society, Members of Permanent Lok Adalats, Advocates and Judicial Officers under the aegis of the Mediation and Conciliation Project Committee (MPC), Hon'ble Supreme Court of India. From 8th September to 12th September, 2024, the Mediation training programme was held at the Tripura Judicial Academy, Narsingarh, where in total 21 persons were provided training.



Hon'ble the Chief Justice M.S. Ramachandra Rao, Hon'ble Justice Dr. T. Amarnath Goud, Hon'ble Mr. Justice S. Datta Purkayastha, Hon'ble Mr. Justice B. Palit along with other dignitaries and participants.



Distribution of certificates to the participants by Their Lordships.

Launching NALSA Veer Parivar Sahayata Yojana, 2025

The National Legal Services Authority launched a new scheme called "NALSA Veer Parivar Sahayata Yojana, 2025" during the regional conference held in Jammu and Kashmir on July 26 and 27, 2025. Initiative was taken to launch this scheme with

the aim of providing free and competent appropriate legal services to the members of Defence, Ex-servicemen and their family members. Smt. Jhuma Dutta Chowdhury, Member Secretary, State Legal Services Authority, said that for the implementation of this scheme, a Legal Service Clinic has been initially set up at the State Sainik Board. The clinic will have an Adhikar Mitra (PLV), who is an ex-serviceman of the Indian Army. The then Executive Chairman, NALSA Hon'ble Mr. Justice Surya Kant virtually inaugurated the legal service clinics of each State during the regional conference held in Jammu and Kashmir on July 26, 2025. A legal awareness camp on Access to Justice was also organized on that day in the legal service clinic at the State Sainik Board, Tripura.

Skill Development Programmes in Jail



Name of the Jail	Number of Programmes	Beneficiary
Kendriya Sangsudhargar, Tripura	1	144 nos.
Udaipur District Jail	3	275 nos.
South Tripura Sub-Jail	4	240 nos.
Amarpur Sub-Jail	2	88 Nos.
Khowai Sub-Jail	1	125 Nos.
Sonamura Sub-Jail	3	530 nos.
Kanchanpur Sub-Jail	2	66 nos.
Kamalpur Sub-Jail	2	135 nos.
Dharmanagar Sub-Jail	2	253 nos.
	20 nos.	1856 Nos.

Meditation & Motivational Speech Programme for prisoners

Two Meditation & Motivational Speech Programmes were organized by Tripura State Legal Services Authority for Jail Inmates on 1st & 2nd November, 2025 and on 27th & 28th December, 2025 at Kendriya Sanshodhanagar, Bishalgarh, Tripura. The first Programme was conducted by the delegates of Prajapita Brahma Kumaris & total of 160 nos. of prisoner attended the same. The second programme was conducted by the delegates of Art of Living and total of 125 nos. of prisoner attended the same.



1. Total Number of Mediation Centers in the State:- 09 Nos. (including High Court of Tripura)
2. Total number of Trained Mediators apart from Judicial Officers: - Advocate - 97, Expert Mediator - 51 Nos.
3. Total Number of Legal Literacy Clubs:- 417 Nos.

Success story

Drawing notice from the Social Media Platform, in the month of September, 2025, the Tripura State Legal Services Authority took up the matter to provide assistance to a needy family. It was reported that a child aged about 2 years was suffering from a rare deadly disease and was urgently in need of medical treatment for the surgery. Due to poor financial condition, the family was not in a position to afford the medical expenses. As such, the District Legal Services Authority contacted the parents of the child who are the residents of a remote area of the State.

The family did not have any basic documents of the child, including the Birth Certificate. At the initiative of the concerned Legal Services Institution, firstly basic necessary documents including Birth Certificate were constructed with the help of concerned Administrative Department of the Government. Thereafter, Legal Services Authority consulted the Hospital and managed to facilitate free medical treatment to the child and thereby operation was done successfully. Now, the child is cured from the disease.

Some Important News Clippings

Mediation drive underway to expedite resolution of civil disputes

Planet East Correspondent, Agartala, July 15:

A state-wide 90-day special mediation campaign is currently underway in Tripura as part of a national initiative to promote amicable resolution of civil disputes. The campaign, which began on July 1 and will continue till September 30, is being conducted under the guidance of the Supreme Court's Mediation and Conciliation Project Committee in coordination with the National Legal Services Authority. Jhuma Datta Chowdhury, Member Secretary of the Tripura State Legal Services Authority, shared details about the campaign at a press conference held on Tuesday at the authority's conference hall. As part of the ongoing drive, courts across Tripura are referring cases such as matrimonial disputes, accident compensation claims, domestic violence matters, cheque bounce cases, commercial disputes, employment-related issues, criminal cases eligible for conciliation, consumer disputes, debt recovery, property division,

eviction, land acquisition and other suitable civil cases for mediation. Mediation is a recognised method of alternative dispute resolution that brings both parties to a dispute to the same table for settlement through a mediator of their choice. Chowdhury stated that this process is not only cost-

effective but also reduces the burden on the courts and ensures quicker resolution. Tripura currently has nine mediation centres - one in each district and one at the High Court. In this special drive, a total of 996 cases had been referred to these centres till July 9. District-wise, South Tripura recorded the highest number with 353 cases, followed by Gomati (193), Dhalai (104), Sepahijala (98), West Tripura (94), Unakoti (68), Khowai (68), and

North Tripura (18). To raise public awareness, the State Legal Services Authority is distributing leaflets and conducting legal awareness programmes across the state. Chowdhury also highlighted that a diverse group of individuals - including judges, lawyers, retired bureaucrats, religious leaders,

teachers, medical professionals, journalists, social workers, transgender persons, business representatives, and ASHA and Anganwadi workers - have been trained in mediation in collaboration with the Mediation and Conciliation Project Committee. Only those mediators who have completed 40 days of

formal training are eligible to conduct these sessions. Mediation under this campaign is offered with flexibility - sessions can be scheduled on any day of the week as per the convenience of the parties. Additionally, parties may choose to participate through offline, online, or hybrid modes.

The legal services authority hopes that the campaign will encourage more citizens to opt for mediation as a constructive and efficient way to resolve disputes.



বাল্যবিবাহের কুফল বিষয়ে পশ্চিম ত্রিপুরা জেলা আইনসেবা কর্তৃপক্ষের বসে আঁকো

আজকের ফরিয়াদ,মোহনপুর প্রতিনিধি, ২৮ এপ্রিল: বাল্যবিবাহের কুপ্রভাব নিয়ে সচেতনতা বাড়াতে মোহনপুরে অঙ্কন প্রতিযোগিতা অনুষ্ঠিত। সমাজে বাল্যবিবাহের বিরুদ্ধে সচেতনতা বৃদ্ধি করতেই পশ্চিম ত্রিপুরা জেলা আইনসেবা কর্তৃপক্ষের উদ্যোগে আজ মোহনপুর পুর পরিষদের অধীনে মোহনপুর দ্বাদশ শ্রেণি বিদ্যালয়ে এক বিশেষ অঙ্কন প্রতিযোগিতার আয়োজন করা হয়। প্রতিযোগিতার মূল থিম ছিল 'সমাজে বাল্যবিবাহের কুপ্রভাব'। এই প্রতিযোগিতায় মোহনপুর মহকুমা এলাকার মোট ২৪টি বিদ্যালয়ের ছাত্রছাত্রীরা অংশগ্রহণ করে। প্রায় একশো জন ছাত্রছাত্রী এদিনের অঙ্কন প্রতিযোগিতায়



অংশ নেয় বলে আয়োজকরা জানান। অনুষ্ঠানে উপস্থিত ছিলেন পশ্চিম ত্রিপুরা জেলা আইনসেবা কর্তৃপক্ষের অধিকার মিত্র নিমাই গোপ। তিনি জানান, সমাজে আজও অনেকাংশে বাল্যবিবাহের মতো সমস্যাগুলো বিদ্যমান। শিক্ষার্থীদের মাধ্যমে সচেতনতা ছড়িয়ে দেওয়ার জন্যই এই বরনের প্রতিযোগিতার আয়োজন করা হয়েছে। নাজের বিভিন্ন মহকুমায়

বিদ্যালয়ভিত্তিক সচেতনতামূলক কর্মসূচি নিয়মিতভাবে গ্রহণ করা হচ্ছে। প্রতিযোগিতা শেষে প্রতিটি অংশগ্রহণকারী ছাত্রছাত্রীকে প্রশংসাপত্র প্রদান করা হয়। এই উদ্যোগে খুশি প্রতিযোগীরা এবং বিদ্যালয়ের শিক্ষক-শিক্ষিকারা। তাবা জানান, এমন উদ্যোগ ছাত্রছাত্রীদের সামাজিক ইস্যু নিয়ে

ভাবতে ও সচেতন নাগরিক হিসেবে গড়ে তুলতে সহায়ক ভূমিকা পালন করবে। জেলা আইনসেবা কর্তৃপক্ষের তরফে জানানো হয়েছে, আগামী দিনেও শিশু অধিকার, নারী সুরক্ষা, মানবাধিকার ইত্যাদি বিভিন্ন সামাজিক বিষয় নিয়ে সচেতনতামূলক কর্মসূচির আয়োজন অব্যাহত থাকবে।

জিঞ্জি, সংবাদসূ বিহারক প্রতিমন্ত্রী জর্জ কুঞ্জিয়ান এবং গোয়া বিধানসভার ডেপুটি স্পিকার গোবিন্দা ত্রিপুরা।

প্রতিবেশের অতি শ্রদ্ধা নিবেদন করেছেন। মহানন্দা পোশ ট্রান্সিল গভ ২১ এপ্রিল ইলেকটরোগ করবে পরলোক গমন করেন, এই

কর্তৃক বর্ন সিং নয়াপলিষ্টে আয়োজিতিক নুর্নসিবেচার পরিদর্শন করে শোক বইতে স্বাক্ষর করেছেন।

পশ্চিম ত্রিপুরা জেলা আইনসেবা কর্তৃপক্ষের উদ্যোগে বাল্য বিবাহের কুফল সম্বন্ধে অঙ্কন প্রতিযোগিতা

বঙ্গুটিয়া প্রতিনিধি, ২৮ এপ্রিল।। সোমবার পশ্চিম ত্রিপুরা জেলা আইনসেবা কর্তৃপক্ষের উদ্যোগে মোহনপুর মহকুমা ২৪ টি বিদ্যালয়ের ছাত্র-ছাত্রীদের নিয়ে এক অঙ্কন প্রতিযোগিতার আয়োজন করা হয়। এই অঙ্কন প্রতিযোগিতার বিজয়ী ছিল বাংলা বিহারের কুফল। পশ্চিম ত্রিপুরা জেলা আইন সেবা কর্তৃপক্ষের উদ্যোগে এই অঙ্কন প্রতিযোগিতার মাধ্যমে ছাত্র ছাত্রীদের বাল্য বিবাহের কুফল সম্পর্কে সচেতন করে তোলায় অন্য এই প্রতিযোগিতা। মোহনপুর মহকুমায় এই প্রতিযোগিতা অনুষ্ঠিত হয় মোহনপুর রান্স শ্রেণী বিদ্যালয়ে। সম্পূর্ণ অনুষ্ঠানের পরিচালনায় ছিল পশ্চিম ত্রিপুরা জেলা আইন সেবা কর্তৃপক্ষের অধিকার মিত্র গণ।



পরিচালনা কর্মিটির পক্ষ থেকে সুমন রায় জানান যে গত এক মাস ধরে মানুষের মধ্যে বাল্যবিবাহ রোগে পশ্চিম ত্রিপুরার বিভিন্ন স্থানে এই প্রতিযোগিতা অনুষ্ঠিত করা হয়েছে। তার মধ্যে প্রধানত জিঞ্জিয়ারা, সতর, মোহনপুর সহ

মোট ১৪টি স্থানে এই রূপে অঙ্কন প্রতিযোগিতা অনুষ্ঠিত করা হয়। পশ্চিম ত্রিপুরা জেলা আইন সেবা কর্তৃপক্ষের পক্ষ থেকে বাল্যবিবাহ রোগের মাধ্যমে হিসেবে সচেতনতা মুক্ত এই কর্মসূচিকে প্রশংসা করেছেন রায়ের বিভিন্ন তথ্য বিজ্ঞ মন্তব্য।

পূর্বন পাতা সর্বদায় নিশ্চিতভাবে সর্বদায় পূর্বন পাতার সর্বদায়

বাল্যবিবাহ রোধে অঙ্কন প্রতিযোগিতা

রাষ্ট্রীয় কণ্ঠ প্রতিনিধি, মোহনপুর, ২৮ এপ্রিল।। পশ্চিম ত্রিপুরা জেলা আইনসেবা কর্তৃপক্ষের তরফে সোমবার মোহনপুরের মোহনপুর রান্স শ্রেণী বিদ্যালয়ে অনুষ্ঠিত হয় অঙ্কন প্রতিযোগিতা। মোহনপুর মহকুমা এড়িয়ার মোট চব্বিশটি বিদ্যালয়ের পড়ুয়াবা অংশ নেন এতে সমাজ থেকে বাল্য বিবাহ বন্ধ করা মূলত এই লক্ষ্যনাটিকে সামনে রেখে রাজ্যজুড়ে স্বাক্ষর করে চলাছে আইনসেবা কর্তৃপক্ষ। তাবই অঙ্গ হিসেবে প্রতিটি মহকুমার থেকে একটা স্থানে হচ্ছে বিদ্যালয় পড়ুয়াদের নিয়ে অঙ্কন প্রতিযোগিতা। যার মূল বিষয় থাকছে বাল্য বিবাহের কু ফল। এদিনের অঙ্কন প্রতিযোগিতায় প্রায় একশো জন ছাত্রছাত্রী অংশ নিয়েছে বলে জানানেন পশ্চিম ত্রিপুরা জেলা আইনসেবা



কর্তৃপক্ষের অধিকার মিত্র নিমাই গোপ। সর্বশেষে প্রতিযোগিতায় অংশগ্রহণকারী ছাত্রছাত্রীদের হাতে তুলে দেওয়া হয় সার্টিফিকেট।

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রেনি। অথচ আসনটি পাতার শশী মনও তিনিই ত ফলাফলে

ত্রিপুরায় যেমন কংগ্রেস ও সিপিএম উভয় পক্ষকেই পরাজিত করে বিজেপি রাজনৈতিকভাবে দখল করেছে জমি, সেরকমই হবে কোরলে। অন্যদিকে এই

→ ৯-এর পাতায় দেখুন

না বলে ভ্রমকি দিয়ে ঘোষণাও এসেছে। অন্তর্বর্তী সরকার দেখছে। প্রধান উপ নির্বাচনকে বাধ্যগ্রস্ত

লক্ষ্য

রাজ্য

৭৩

লোক আদালতে একদিনে ২১,৯৮০ মামলার নিষ্পত্তি

সংবাদ প্রতিনিধি

আগরতলা, ১৩ ডিসেম্বর : জাতীয় লোক আদালতে রাজ্যে একদিনে নিষ্পত্তি হয়েছে ২১ হাজার ৯৮০টি মামলা। শনিবার ত্রিপুরা হাইকোর্ট ছাড়াও রাজ্যের সব জেলা এবং মহকুমা আদালতে এই বছরের চতুর্থ জাতীয় লোক আদালত বসে। মোট ৬১টি বেঞ্চে ৩৫ হাজার ৮৭৫টি মামলা নিষ্পত্তির জন্য তোলা হয়। এর মধ্যে আদালতে জমে থাকা ২৯ হাজার ৩৯৩টি মামলা ছিল। পূর্ব বিরোধ সংক্রান্ত ৬ হাজার ৪৮২টি মামলা গুনানির জন্য উঠে। রাজ্য আইনসেবা কর্তৃপক্ষ জানিয়েছে, আদালতে জমে থাকা ২৯ হাজার ৩৯৩টি মামলার মধ্যে ২১ হাজার ২৬০টি মামলা নিষ্পত্তি হয়েছে। অর্থাৎ আদালতগুলি থেকে একইদিনে ২১ হাজারের উপর মামলা কমেছে। এই মামলাগুলিতে রাজস্ব আদায়

→ ৯-এর পাতায় দেখুন

আগরতলা, ১৩ ডি প্রিগেড এবং প্রিগেডে পাকিস্তান যুদ্ধে তথ্য ভূমিকা পালন করে বাহিনী। এখন রাজ্যে ধীরাজ সিং রাজ্য করেছেন। রাজ্যভবন করেছেন প্রিগেডিয়া বিষয় নিয়ে তাদের বাংলাদেশে নির্বাচ প্রিগেড রাজ্যে আসা সেনাবাহিনীর বাবে আবার সীমান্ত বন্দর এর খোঁজ খবর নিয়ে ভারতীয় সেনাবাহি সরকারকে জের ক ধরনের জঙ্কনা

কার

উত্তর-পূর্ব ভারতে স

মধ্যস্থতায় নিষ্পত্তি ৩৫ মামলা সচেতনতা র্যালিতে বিচারকরা

সংবাদ প্রতিনিধি

আগরতলা, ১০ আগস্ট : দেশব্যাপী বিশেষ মধ্যস্থতা অভিযানের প্রচারে আজ আগরতলা শহরে সচেতনতামূলক র্যালিতে অংশ নিয়েছেন পশ্চিম জেলা ও দায়রা আদালত চত্বরে বিভিন্ন কোর্টের দায়িত্বপ্রাপ্ত বিচারকরা। পশ্চিম জেলার আইনসেবা কর্তৃপক্ষের উদ্যোগে আয়োজিত র্যালিটি আগরতলা আদালত চত্বর থেকে শুরু হয়ে বটতলা, প্যারাডাইস চৌমুহনী, আইজিএম চৌমুহনী হয়ে ফায়ার সার্ভিস চৌমুহনীতে শেষ হয়। রাজ্য আইনসেবা কর্তৃপক্ষের সচিব রুমা দত্ত

চৌধুরী জানান, গত ১ জুলাই থেকে রাজ্যেও মধ্যস্থতা অভিযান শুরু হয়। এখনও পর্যন্ত প্রায় এক হাজার মামলা হাইকোর্ট সহ বিভিন্ন আদালত থেকে মধ্যস্থতার জন্য পাঠানো হয়েছে। গত ৩ আগস্ট পর্যন্ত ৩৫টি মামলায় মধ্যস্থতার মাধ্যমে নিষ্পত্তি হয়েছে। তিনি আরও জানান, মধ্যস্থতার প্রচারে রাজ্যে বিভিন্ন কর্মসূচি পালন করা হয়েছে। লিফলেট বিলি, সব জেলায় র্যালি, ফ্ল্যাগ লাগানোর মতো কর্মসূচির মাধ্যমে রাজ্যবাসীদের সচেতন করা হয়েছে। আগামী ৩০ সেপ্টেম্বর পর্যন্ত বিশেষ মধ্যস্থতা অভিযান চলবে। এই সময়ে আরও অনেক মামলা নিষ্পত্তি হবে বলে

আশাবাদী আইনসেবা কর্তৃপক্ষের সদস্য সচিব। এদিন র্যালিতে অংশ নেন পশ্চিম জেলার জেলা ও দায়রা বিচারক শুভাশিস শর্মা রায়, সিবিআই আদালতের বিচারক শর্মিষ্ঠা মুখার্জি, সিজেএম সৈকত দাস, পশ্চিম জেলা আইনসেবা কর্তৃপক্ষের সচিব অমরজিৎ দে প্রমুখ। আইনজীবী, মেডিয়েটর, ডিফেন্স কাউন্সেল, অধিকার মিত্ররাও অংশ নিয়েছেন। উল্লেখ্য, রাজ্যে হাইকোর্ট ছাড়াও আট জেলায় একটি করে মেডিয়েশন সেন্টার আছে। আদালত থেকে মামলাগুলি মেডিয়েশন সেন্টারে পাঠানো হচ্ছে দ্রুত ও বিনা খরচে নিষ্পত্তির জন্য।

সংবাদ প্রতিনিধি

মেডিয়েশন ফর দ্য নেশন রাজ্যে ১৬৯টি মামলার নিষ্পত্তি

প্রেস রিলিজ।। সারা দেশের সঙ্গে ত্রিপুরায়ও গত ১ জুলাই, ২০২৫ থেকে ৯০ দিনের "মেডিয়েশন ফর দ্য নেশন" এক বিশেষ অভিযান কর্মসূচি শুরু হয়েছিল। সুপ্রিমকোর্টের বিচারপতি, জাতীয় আইন পরিষেবা কর্তৃপক্ষের এগজিকিউটিভ চেয়ারম্যান এবং মেডিয়েশন অ্যান্ড কনসিলিয়েশন প্রজেক্ট কমিটির চেয়ারম্যান এই বিশেষ অভিযানের সূচনা করেন। এই বিশেষ অভিযানে মেডিয়েশনের মাধ্যমে রাজ্যে মোট ১৬৯টি মামলার নিষ্পত্তি করা হয়েছে। এজন্য ত্রিপুরা হাইকোর্ট সহ রাজ্যের ৮টি জেলায় মোট ৯টি মেডিয়েশন সেন্টার খোলা হয়েছিল। এই অভিযানকে প্রচার ও প্রসার

করার লক্ষ্যে ত্রিপুরা রাজ্য আইন পরিষেবা কর্তৃপক্ষ বিভিন্ন উদ্যোগ গ্রহণ করেছে। এর মধ্যে ছিল প্রতিটি জেলায় র্যা লির আয়োজন এবং লিফলেট বিতরণ। মেডিয়েশন হলো বিবাদ নিষ্পত্তি করার একটি বিকল্প ব্যবস্থা। এর মাধ্যমে উভয় পক্ষকে একই টেবিলে বসিয়ে মধ্যস্থতাকারীর মাধ্যমে বিবাদ মীমাংসা করা হয়ে থাকে। যে সমস্ত মামলাগুলির মেডিয়েশনের মাধ্যমে নিষ্পত্তি করা হয়েছে এর মধ্যে উল্লেখযোগ্য হল- বিবাহ সংক্রান্ত বিবাদ, দুর্ঘটনার ক্ষতিপূরণ দাবি, গার্হস্থ্য হিংসার মামলা, চেক বাউন্স, ব্যবসায়িক বিবাদ, কর্মসংস্থান সংক্রান্ত বিষয়, অপরায়িত ক্ষতিপূরণযোগ্য মামলা,

উপভোক্তা সংক্রান্ত বিবাদ, ঋণ আদায়, সম্পত্তি বন্টন, উচ্ছেদমূলক মামলা, ভূমি দখল এবং অন্যান্য মামলার বিষয়ে মধ্যস্থতা করা হয়। এই বিশেষ অভিযানের সময় রাজ্যের বিভিন্ন আদালত থেকে মোট ১৬০৭টি মামলা মেডিয়েশন সেন্টারে পাঠানো হয়েছিল। এর মধ্যে ১৬৯টি মামলার নিষ্পত্তি করা হয়েছে। এর মধ্যে ত্রিপুরা হাইকোর্টের মেডিয়েশন সেন্টারে ৪টি মামলা, দক্ষিণ ত্রিপুরা জেলার মেডিয়েশন সেন্টারে ২৪টি মামলা, ধলাই জেলার মেডিয়েশন সেন্টারে ১১টি মামলা, পশ্চিম ত্রিপুরা জেলার মেডিয়েশন সেন্টারে ৩৩টি মামলা, উনকোটি জেলায়

মেডিয়েশন সেন্টারে ১২টি মামলা, খোয়াই জেলার মেডিয়েশন সেন্টারে ১০টি মামলা, উত্তর ত্রিপুরা জেলার মেডিয়েশন সেন্টারে ৭টি মামলা, সিপাহীজলা জেলার মেডিয়েশন সেন্টারে ৭টি মামলা এবং গোমতী জেলার মেডিয়েশন সেন্টারে ৫টি মামলার নিষ্পত্তি করা হয়েছে। রাজ্য আইন পরিষেবা কর্তৃপক্ষের সদস্য সচিব রুমা দত্ত চৌধুরী এই অভিযানকে সাফল্যমন্ডিত করার জন্য সংশ্লিষ্ট সকলের প্রতি কৃতজ্ঞতা জ্ঞাপন করেন। ত্রিপুরা রাজ্য আইন পরিষেবা কর্তৃপক্ষের পক্ষ থেকে এক প্রেস রিলিজে এই সংবাদ জানানো হয়েছে।

দশ
প্রতিবাদী
চড়িলাম,
পরিমল
রাঙপানি
নিরঞ্জনে
নির্মাণের
যুবকরা
প্রতিমা
ভীষণব
হয়েছে
লোকজ
দশমীঘাট
জনা আ
উদ্দেশ

সংবাদ প্রতিনিধি

মানসিক ভারসাম্যহীন ব্যক্তিকে হাসপাতালে প্রেরণ

সন্দের প্রতিনিধি, উদয়পুর, ২ আগস্ট
।। মানসিক ভারসাম্যহীন এক ব্যক্তিকে আইনি প্রক্রিয়ার মাধ্যমে চিকিৎসা পরিষেবা পাইয়ে দিতে মানসিক হাসপাতালে প্রেরণ করেন আইনি স্বেচ্ছাসেবকরা। শনিবার গোমতী জেলা আইন সেবা কর্তৃপক্ষের উদ্যোগে আইন সেবা কর্তৃপক্ষের স্বেচ্ছাসেবকরা এবং রাধাকিশোরপুর থানার পুলিশের সহায়তায় এক মানসিক ভারসাম্যহীন ব্যক্তিকে উদ্ধার করেন। মূলত মানসিক ভারসাম্যহীন এই লোকটি দীর্ঘদিন যাবত উদয়পুর শহরের বিভিন্ন প্রান্তে উলঙ্গ অবস্থায় ঘোরাফেরা করতো। এছাড়া সাধারণ পথ চলতি মানুষকে আক্রান্ত করতো। এই বিষয়টি দেখতে পেয়ে গোমতী জেলা আইন সেবা কর্তৃপক্ষের স্বেচ্ছাসেবকরা যোগাযোগ করেন জেলা সচিব রাজা গুপ্তার সাথে। সাথে সাথেই তিনি এই মানসিক ভারসাম্যহীন রোগীকে উদ্ধার করার জন্য একটি টিম গঠন করে। উনার নির্দেশমতে শনিবার আইনি স্বেচ্ছাসেবকরা রাধাকিশোরপুর থানার



পুলিশের সহযোগিতায় উদয়পুর প্রত্নাবাড়ি থেকে তাকে উদ্ধার করেন। প্রথমে তাকে নিয়ে যাওয়া হয় গোমতী জেলা হাসপাতালে। সেখানে একজন মানসিক বিশেষজ্ঞ চিকিৎসকের পরামর্শে তাকে আদালতে প্রেরণ করা হয়। আদালতের নির্দেশ মতে বিকেল নাগাদ তাকে আগরতলা নরসিংগড় হিট মানসিক হাসপাতালে প্রেরণ করা হয়। এই মানসিক হাসপাতালে বিনামূল্যে তাকে সুস্থ করে তোলার জন্য

প্রয়োজনীয় চিকিৎসা পরিষেবা প্রদান করা হবে। উল্লেখ্য, মানসিক ভারসাম্যহীন লোকদের জন্যও নির্দিষ্ট আইন রয়েছে। এই আইনের মাধ্যমেই তাদের পরিষেবা প্রদান করা হয়। এর আগেও গোমতী জেলা আইন সেবা কর্তৃপক্ষের উদ্যোগে বহু সংখ্যক মানসিক ভারসাম্যহীন লোককে বিনামূল্যে আইনি প্রক্রিয়ার মাধ্যমে মানসিক হাসপাতালে পাঠিয়ে সুস্থ করে তোলা হয়েছিল।

—রাধাপুরা সুন্দরী মা, মেতেতোলে বাচার ... সুর হো মনত রবেশন শর, তা এক মবেচল মানককতা। দেতা আরত একটা গোটা কীকন বাকি। এরপর শুরু হয় এক মৌন যুদ্ধ।

বিজয় দিবসে সেনাদের জন্য রাজ্যেও ভারুয়ালি আইনসেবা ক্লিনিকের উদ্বোধন করলেন বিচারপতি সূর্য

সংবাদ প্রতিনিধি, আগরতলা, ২৬ জুলাই : ভারতীয় সেনা ও তাদের পরিবারের সমস্যার আইনি সহযোগিতার জন্য নালসা বীর পরিবার সহায়তা যোজনা, ২০২৫ প্রকল্পের উদ্বোধন হয়েছে। এ উপলক্ষে দেশের অন্য রাজ্যগুলির সঙ্গে শনিবার ত্রিপুরায়ও সৈনিক বোর্ডে আইনসেবা ক্লিনিকের ভারুয়ালি উদ্বোধন হয়েছে। রাজ্যে উদ্বোধনী অনুষ্ঠান উপলক্ষে আগরতলায় এক অনুষ্ঠানে প্রধান অতিথি, শ্রী বাহিনী ও বিমানবাহিনীর অধ্যক্ষরা উপস্থিত ছিলেন। জন্ম কক্ষের জাতীয় আইনসেবা কর্তৃপক্ষের আঞ্চলিক সংস্থালয়ে শেখাশ্রী ক্লিনিকের উদ্বোধন করেন সূর্যম বোসের কিয়ানপতি বহু জাতীয় আইনসেবা কর্তৃপক্ষের এজিকিউটিভ চেয়ারম্যান বিচারপতি সূর্য। তিনি ভারতের দেশের বীর সেনাদের উদ্দেশ্যে বলেন, আপনারা সীমান্তে দেশের সেবা করেন। আমরা আপনাদের পরিবারের যত্ন নেব। কিয়ানপতি শ্রীকান্ত বসেন, দুর্ভবতী এবং দুর্গমস্থানে নিযুক্ত সৈনিকদের তাদের পরিবারিক বা সামাজিক বিচার, অথবা জমি সংক্রান্ত আইনি মামলাগুলি সমাধান করতে অসুবিধার সম্মুখীন হন। আইনসেবা কর্তৃপক্ষ এই ধরনের বিষয়ে হস্তক্ষেপ করবে, যাতে তারা দেশের আদালত সৈন্যদের

স্বাধীন প্রতিনিধি নিশ্চিত করা যায়। কিয়ানপতি সূর্য কাণ্ড মতের কারণে যে, দেশ রক্ষাকারী সৈনিকরা যাতে আইনি সবকিছু মোকাবিলায় এলা না পড়েন, তা নিশ্চিত করার জন্য আইন সেবা কর্তৃপক্ষকে তার তুলিকা পানন করতে হবে। এই প্রকল্পে সীমান্তবর্তী বাহিনী, সেক্টরীয় রিজার্ভ পুলিশ বাহিনী, ইন্দো-তিব্বত সীমান্ত পুলিশ সচিবালয় আগ পর্যায়ক বাহিনীর কর্মীদেরও সহায়তে প্রস্তুত করা হবে। এ দিন জন্ম কক্ষের উদ্বোধনী অনুষ্ঠানে উপস্থিত ছিলেন কেন্দ্রীয় আইনমন্ত্রী অরুণ রাম মোহোলা, ডব্লিউ ও কক্ষীয় প্রধানমন্ত্রী ওমর হান্দারুজ্জামান, জন্ম ও কক্ষীয় প্রধানমন্ত্রী সিন্ধু প্রসন্ন। এগিলেক, রাজ্য সৈনিক বোর্ডে আইনসেবা ক্লিনিক উদ্বোধন অনুষ্ঠান উপলক্ষে আইনি সচেতনতা শিবিরের

আয়োজন করা হয়। উপস্থিত ছিলেন রাজ্য আইনসেবা কর্তৃপক্ষের সদস্য সচিব মুন্না সন্ত জেথুগী, উপ-সচিব অনিন্দিতা সেকেরা, পশ্চিম জেলা আইনসেবা কর্তৃপক্ষের সচিব স্বামিনাথ মে, সাতটা সৈনিক বোর্ডের অধিকর্তা কার্শেমি পরমজিৎ সিং প্রমুখ। বিজয় দিবসে পেশ কর্তব্যে কিয়ানপতি অর্জিত পুরস্কার প্রদান করা হয়েছে। এ দিন জন্ম কক্ষের উদ্বোধনী অনুষ্ঠানে উপস্থিত ছিলেন কেন্দ্রীয় আইনমন্ত্রী অরুণ রাম মোহোলা, ডব্লিউ ও কক্ষীয় প্রধানমন্ত্রী ওমর হান্দারুজ্জামান, জন্ম ও কক্ষীয় প্রধানমন্ত্রী সিন্ধু প্রসন্ন। এগিলেক, রাজ্য সৈনিক বোর্ডে আইনসেবা ক্লিনিক উদ্বোধন অনুষ্ঠান উপলক্ষে আইনি সচেতনতা শিবিরের

ডা. দীপঙ্কর দে
MD (Pediatric)
Pediatrician and Pediatric Hemato-oncologist
অভিজ্ঞ শিশু বিশেষজ্ঞ
প্রতিদিন (সোম-শনি) সন্ধ্যা ৭টা থেকে।
MEDICAIDS, 6, IGM Hospital Lane, Near Geetanjali Apartment, Agartala. M: 7085585722 / 7005161005
EX-SERVICE MAN চাই

CM K
আগরগ 16 July, 2025, Wednesday আগরতলা ১৬ জুলাই, ২০২৫ ইং, ০৩ আষাঢ়া ১৪০২ বঙ্গাব্দ.

পয়লা জুলাই থেকে ৯০ দিনের বিশেষ প্রচার অভিযান আইন সেবা কর্তৃপক্ষের

সংবাদ প্রতিনিধি, ১৬ জুলাই : আইনি সেবা কর্তৃপক্ষ ১০ দিনের বিশেষ প্রচার অভিযানের সূচনা করেছে। এই অভিযান ১ জুলাই থেকে ৩০ সেপ্টেম্বর পর্যন্ত চলবে। সূচনিক কার্যে জাতীয় আইনসেবা কর্তৃপক্ষের এজিকিউটিভ চেয়ারম্যান এবং ডিরেক্টর অফ কনসিউশন সার্ভিসেস ডা. কনিষ্ঠ কনিষ্ঠ (এমপিএসি) সন্দেহাশ্রী মিন্দু বালা আইনসেবা কর্তৃপক্ষ বিচারক এবং আইনসেবা কর্তৃপক্ষের সচিব স্বামিনাথ মে, সাতটা সৈনিক বোর্ডের অধিকর্তা কার্শেমি পরমজিৎ সিং প্রমুখ।



বিজয় দিবসের দিনে আইনসেবা কর্তৃপক্ষের সচিব স্বামিনাথ মে, সাতটা সৈনিক বোর্ডের অধিকর্তা কার্শেমি পরমজিৎ সিং প্রমুখ।

আইনসেবা কর্তৃপক্ষের সচিব স্বামিনাথ মে, সাতটা সৈনিক বোর্ডের অধিকর্তা কার্শেমি পরমজিৎ সিং প্রমুখ।



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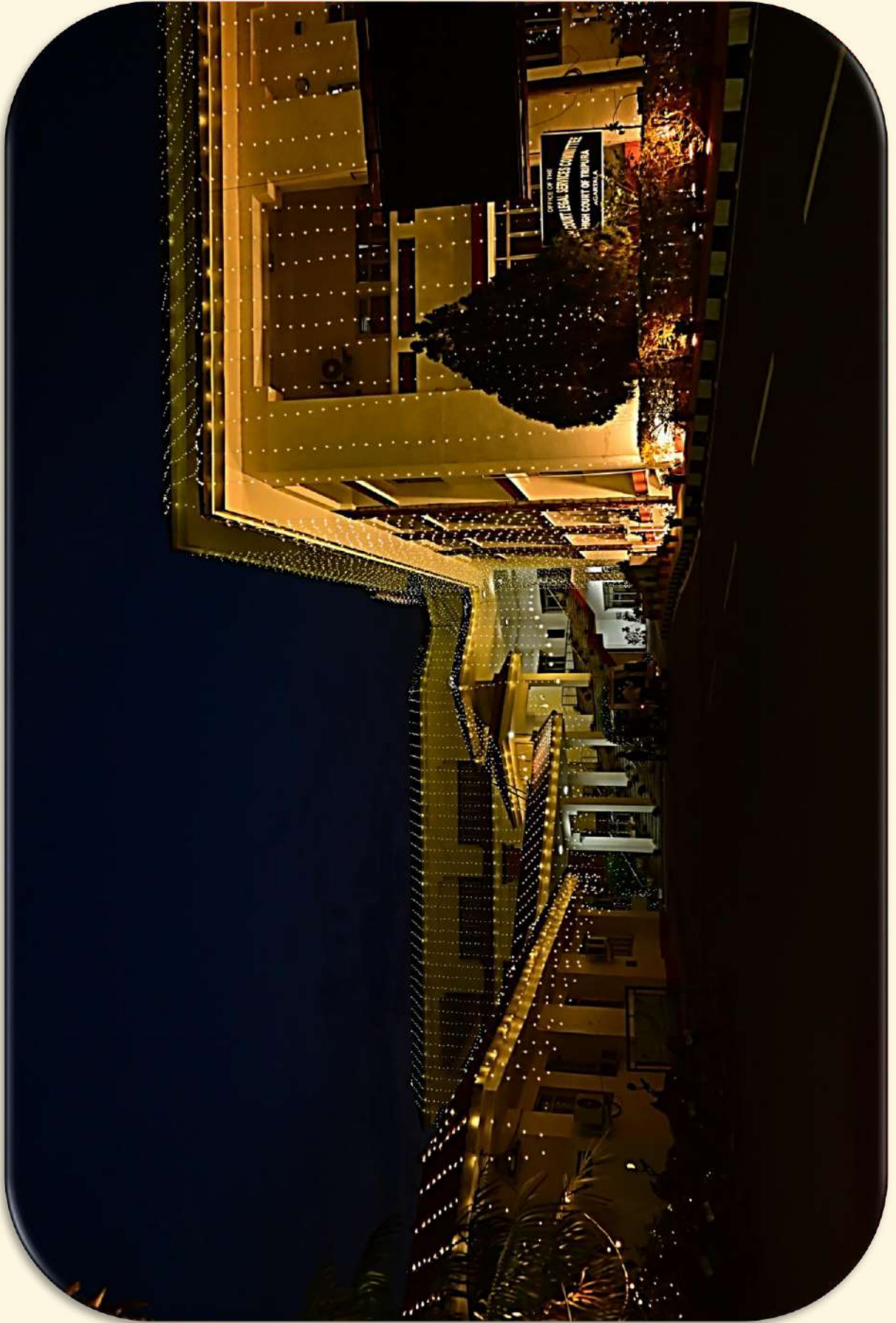
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Mr. Justice A. Lodh



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